



NHRC team for on-spot inquiry in Bengal

► **NEW DELHI, PTI:** Taking cognisance of the violence in West Bengal's Murshidabad during protests over the Waqf Act, the NHRC on Tuesday said it will send a team to conduct an on-spot inquiry, given the "seriousness" of the matter.

The NHRC said the action comes after submission of a complaint to it.

The complainant has alleged that "goons" had been on an "attacking spree, targeting men and women of the Hindu community and their properties, and had murdered three people", including the father-son duo, according to the proceedings of NHRC.

NHRC to send team to probe rights violation in Murshidabad

NEW DELHI, APR 15

THE National Human Rights Commission (NHRC) on Tuesday decided to send a team to West Bengal's Murshidabad to inquire into rights violation in the troubled district due to violent protests against the Waqf Act, 2025.

Taking note of a complaint received by the Commission, an NHRC Bench presided over by its member Priyank Kanoongo took cognisance, in terms of Section 12 of the Protection of Human Rights Act, 1993, in the matter.

"Given the seriousness of the matter, the Director General (Investigation), NHRC, is directed to assign a team of officers from the Investigation Division of the Commission to conduct an

on-spot inquiry at Murshidabad, West Bengal. The inquiry report should be submitted to the Commission within a period of three weeks," Kanoongo said, expressing his intention to accompany the team.

The NHRC Bench's order said the present complaint pertains to various social media news articles highlighting the alleged murder of two named victims (father and son) due to the ongoing protest against the Waqf Act.

The complainant alleged that goons from the Muslim community have been on an attacking spree, targeting men and women from the Hindu community and their properties.

The complaint accused lack of action by the police of Murshidabad District, leading to the mass exodus

of Hindu people from the region.

The complainant also alleged that Muslim individuals were further seen chasing trucks that were carrying members of the Hindu community, who were trying to escape the violence.

Furthermore, Hindu shops were looted and vandalised by the goons, and they were seen shouting and attacking people escaping in their private vehicles.

In another development earlier in the day, two persons were arrested in connection with the murder of Hargobindo Das and his son Chandan Das, at Samserganj in Murshidabad district of West Bengal last week.

The murder of the father and son took place when the entire district



was on the boil after protests against the newly promulgated Waqf (Amendment) Act turned violent.

The personnel of the Central Armed Police Forces and the state police have continued with their route marches, aiming to instil confidence among the people.

Internet services continued to be suspended in the troubled pockets of Murshidabad as well as in certain pockets of neighbouring Malda and Birbhum districts. —IANS

INDIA JUSTICE REPORT 2025

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Fewer Than 1,000 Women in Senior Police Ranks Across India: IJR 2025

Rahul Tripathi

New Delhi: Less than 1,000 women officers occupy senior ranks in India's 20.3 lakh strong police force, especially in the ranks of Superintendents and Director-Generals, the India Justice Report (IJR) 2025 has revealed.

"Women officers in non-IPS ranks comprise just 8% of the 3.1 lakh total officers, with 90% of women in police in the constabulary rank. The number of non-IPS women officers is just over 25,000," as per the report.

Karnataka is the top-ranking state overall, with the state retaining its top spot among the 18 large and mid-sized states (with a population of over one crore each). It was followed by Andhra Pradesh, Telangana and Kerala on the indicators of justice delivery mechanism. The previous IJR was conducted in 2022. The national database of IJR 2025 was released on Tuesday at the India International Centre (IIC).

Lack of training among police personnel and upskilling were other key findings of the two year-study using data from the Bureau of Police Research and Development (BPR&D), National Crime Records Bureau (NCRB), National Human Rights Commission (NHRC),

State Human Rights Commission (SHRC), among others.

On being asked about how the three new criminal laws introduced by the government last year will impact the criminal justice system, Maja Daruwala, Chief Editor, ICJ told ET, "It is too soon to say. These things play out in the long run. There are potentially good sections in it. Trial should not take that long, there is alternative punishment. On the other hand, there are longer incarceration, restriction on bail. How it will play out will depend upon how it is implemented."

IJR was initiated by the Tata Trusts, with the first-ever ranking published in 2019. This is the fourth edition of the report, brought out in collaboration with partners including the Centre for So-

cial Justice, Common Cause, Commonwealth Human Rights Initiative, DAKSH, TISS-Prayas, Vidhi Centre for Legal Policy, and How India Lives, IJR's data partner.

"The five southern states dominated the rankings, owing to better performance across the four pillars. Karnataka is the only state that met its caste quotas of SCs, STs, and OBCs in both the constabulary and officer levels as well as in the district judiciary. Besides this, Kerala has the lowest vacancy among the high court judges while Tamil Nadu retains top position in prisons with one of the lowest occupancy rates at 77%, compared to the national average of over 131%," as per IJR findings.

Telangana and Andhra Pradesh also outperformed other states, particularly with regards to the police, ranking first and second respectively. Among smaller states, Sikkim topped the table among the seven small states with population less than a crore each, followed by Himachal Pradesh and Arunachal Pradesh. Among other states, between IJR 2022 and IJR 2025, Bihar recorded the most improvement, followed by Chhattisgarh and Odisha.

SOUTH BETTER



Karnataka tops justice rankings again; southern states lead across police, judiciary, and prisons



INDIA JUSTICE REPORT 2025

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Women in Non-IPS Ranks Just 8% of 310,000 Officers, Finds Report

Rahul Tripathi

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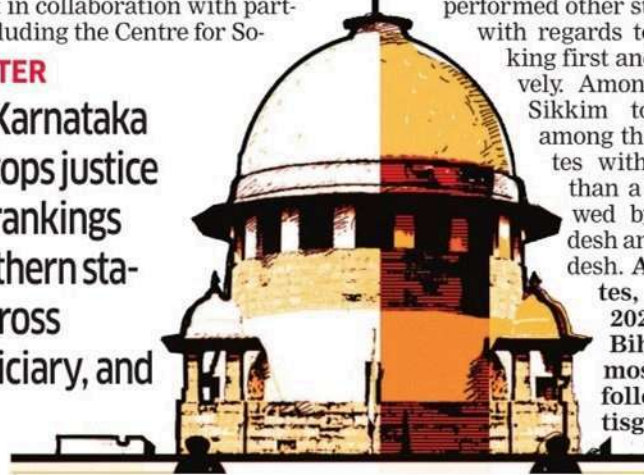
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SOUTH BETTER



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NHRC set to visit Murshidabad



STATESMAN NEWS SERVICE
KOLKATA, 15 APRIL

As Murshidabad turned into a flashpoint of unrest following violent protests against the Waqf Act, the National Human Rights Commission (NHRC) has decided to send a team to investigate alleged human rights violations in the district, according to sources.

Several people were displaced following attacks and NHRC team will visit several areas to take stock of the situation. Meanwhile, Congress MP Adhir Ranjan Chowdhury visited injured victims at a local hospital in the wake of the clashes in Dhulian and Samserganj. Speaking to the media after his visit, he alleged that the situation was far graver than what is being portrayed by the administration. "The government is not revealing the actual number of injured. I met three gunshot victims from Samserganj, one of whom is a young boy aged around 11



or 12. His right kidney has been badly damaged. He cannot sit, stand, or lie down and is in a pathetic condition," said Chowdhury.

He added that one boy was hit by a bullet when he went out to buy medicine for his mother, according to his account. "The doctors say the bullet is still lodged in one of the victims, while in another, it has been removed," he said. Lashing out at chief minister Mamata Banerjee, Chowdhury said: "Murshidabad is being projected as Afghanistan. Why is the CM not visiting the spot? Her teams can go to Hathras and Manipur, but why not Jangipur? What is stopping her—lack of vehicle fare, or is it just not a priority?"

In a more alarming development, preliminary findings by the Union home ministry suggested the involvement of Bangladeshi miscreants in fuelling the violence, as per sources. The report crit-

icises the West Bengal Police for failing to control the situation effectively. However, no official statement has been issued by the Centre so far. The unrest, which began as protests demanding the withdrawal of the Waqf Act, escalated into violent clashes between police and demonstrators. At least three people have reportedly died in the violence, which turned several areas of Murshidabad into conflict zones. The situation compelled authorities to deploy Border Security Force (BSF) personnel from Friday night, followed by paramilitary forces on Saturday night, in compliance with a Calcutta High Court order. The continued tension has forced many families—particularly women—from affected villages to flee their homes. A large number of them have taken refuge in schools across the neighbouring Malda district, especially in the Vaishnavnagar area.



GDC Ramgarh hosts seminar on Cyber bullying and Anti-Bullying Policies

EARLY TIMES REPORT

RAMGARH, Apr 15: Government Degree College (GDC) Ramgarh, organized a seminar on "Cyber bullying and Implementing Anti-Bullying Policies in Schools" under the aegis of the National Human Rights Commission (NHRC). The event was conducted under the esteemed guidance and supervision of Prof. (Dr.) Meeru Abrol, Principal of the college with the aim to raise awareness about the growing concern of cyber bullying and the importance of creating safe and inclusive environments in educational institutions.

The whole event was organized and coordinated by Prof. Sandeep Kumari. Several students took part in the seminar with great enthusiasm, presenting insightful and well-prepared perspectives on the issue of cyber bullying and the importance of implementing anti-bullying policies in schools. The presentations were evaluated by an esteemed panel of judges comprising Prof. Brham Dutt and Mr. Ashok Kumar.

Chahat of Semester IV secured the First Position, while the Second Position was jointly awarded to Kirandeep of Sem. VI and Harmandeep of Sem. IV.

The Third Position was shared by Ruhi and Alisha, both from Semester VI. The event concluded with a warm and appreciative Vote of Thanks delivered by Prof. Brham Dutt, who acknowledged the efforts of all participants, faculty members, and organizers for making the event a meaningful success.

The seminar also witnessed active participation from faculty members including Dr. Shivali Panjgotra, Dr. Neeraj, Ms. Priya, and Ms. Anjali as well as large number of students who contributed to the program's success through their involvement and curiosity.

Complete trials in child trafficking cases within six months: SC to HCs

ANANTHAKRISHNANG

NEW DELHI, APRIL 15

THE SUPREME Court Tuesday asked High Courts across the country to collect data on pending trials in child trafficking cases and ensure their completion within six months.

Cancelling the bail granted to the accused in three inter-state child trafficking cases, a bench of Justices J B Pardiwala and R Mahadevan said that if need be, day to day trials should be conducted to achieve this.

"We direct all the High Courts across the country to call for the necessary information as regards the status of the pending trials relating to child trafficking. Once each of the High Courts is able to collect the necessary data as regards the status of the trials, a circular thereafter shall be issued on its administrative side to all the concerned trial courts to complete the trials within a period of six months from the date of the circular and if need be, by conducting the trials on day-to-day basis," the bench said in its order and asked the High Courts to thereafter forward a compliance report to it.

The top court also asked state governments to study and implement the recommendations of the NHRC-commissioned 2023 study by Bharatiya Institute of Research and Development (BIRD), New Delhi, on human trafficking and ways to combat it.

The court pointed out that as per NCRB Data, about 3.80 Lakh persons were traced missing and out of them, about two-third were females.

The SC also directed that "if any newborn infant is trafficked from any hospital, the immediate action against the hospital

should be suspension of licence to run the hospital over and above other actions in accordance with law. When any lady comes to deliver her baby in any hospital, it is the responsibility of the administration of the hospital to protect the newborn infant in all respects."

Cancelling the bail given to the accused, the top court expressed displeasure over the HC giving them relief saying it dealt with the bail pleas in a "very callous matter." It also criticised the UP government for its handling of the matter.

"Considering the serious nature of the crime and the modus operandi adopted by the accused persons we are of the view that the High Court should not have exercised its discretion in favour of the accused persons. We are sorry to say but the High Court dealt with all the bail applications in a very callous manner. The outcome of this callous approach on the part of the High Court has ultimately paved the way for many accused to abscond and thereby put the trial in jeopardy. These accused persons are a big threat to the society wherever they are in the country. They have exhibited a tendency of committing a particular nature of crime, namely, child trafficking," the SC said.

It added that "the least that was expected of the High Court while granting bail to all the accused persons was to impose a condition on each of them to mark their presence once in a week at the concerned police station so that the police can keep a check over the movements of all the accused persons. All that the High Court did was to direct the accused persons to remain present before the trial court. In none of the impugned orders there is a condition of

marking presence at the concerned police station as a result, the police lost track of all these accused persons."

On the role of the state in the case, the bench said, "We are thoroughly disappointed with the manner in which the State handled the situation. Why did the State not do anything for all this period of time? Why did the State not deem fit to challenge the orders of bail passed by the High Court? The State unfortunately has exhibited no seriousness worth the name."

The court said, "We are absolutely conscious that liberty of a person should not be lightly dealt with, for deprivation of liberty of a person has an immense impact on the mind of a person." It added, "however, in a democratic body polity, which is wedded to the rule of law an individual is expected to grow within the social restrictions sanctioned by law. The individual liberty is restricted by larger social interests and its deprivation must have due sanction of law."

Making it clear that "concept of liberty is not in the realm of absolutism but is a restricted one," the bench said that "the cry of the collective for justice, its desire for peace and harmony and its necessity for security cannot be allowed to be trivialised. The life of an individual living in a society governed by the rule of law has to be regulated and such regulations which are the source in law subserve the social balance and function as a significant instrument for protection of human rights and security of the collective. This is because, fundamentally, laws are made for their obedience so that every member of the society lives peacefully in a society to achieve his individual as well as social interest."

MAHARASHTRA CABINET CLEARS PROPOSAL

Kin of prisoners who die in jail to get compensation

EXPRESS NEWS SERVICE

MUMBAI, APRIL 15

THE MAHARASHTRA Cabinet on Tuesday cleared a proposal to compensate families of prisoners who die in jail. The state government will provide a compensation of Rs 5 lakh to the next of kin of a jail inmate who dies of unnatural causes in custody.

In case an inmate dies by suicide in custody, his or her family will get a financial assistance of Rs 1 lakh, as per the policy. The decision on compensation was taken on the basis of a long-standing directive issued by the

National Human Rights Commission (NHRC) way back in 2014.

A compensation of Rs 5 lakh will be given if the death of an inmate is caused in an accident, medical negligence, assault by jail officials or fight between prisoners. "If the jail administration's negligence is proved in such cases, the kin of the deceased inmate will be given Rs 5 lakh as compensation. If an inmate dies by suicide, the kin of deceased will get Rs 1 lakh," a statement from the Chief Minister's Office (CMO) said.

The alleged suicide of an
CONTINUED ON PAGE 2

• Kin of prisoners who die in jail to get compensation

undertrial prisoner, accused in the sexual assault and murder of a minor girl in Kalyan East in Taloja Jail on Sunday, has once again put the spotlight on Maharashtra's prison system, where over 70 inmates have died in the past 13 years.

The Indian Express on April 13 reported that, between 2010 and 2022, 129 prisoners in Maharashtra died from unnatural causes, of which 54 per cent or 70 were recorded as suicides. Nearly 35 per cent of these suicides took place in three years between 2020 and 2022, pointing to a trend that continues to worsen despite repeated warnings and recommendations.

In 2014, alarmed by the growing number of suicides in Indian

prisons, the National Human Rights Commission (NHRC) commissioned a comprehensive study to examine the underlying causes of suicides in prisons.

The report — 'Suicide in Prison: Prevention Strategy and Implication from Human Rights and Legal Points of View' — identified two principal factors driving prison suicides: a custodial environment that fosters suicidal tendencies, and personal crises faced by inmates.

"From the inmate's perspective, certain features of the jail environment enhance suicidal behaviour — fear of the unknown, distrust of an authoritarian system, lack of control over one's future, isolation from family and

loved ones, the stigma of incarceration, and the overall dehumanising nature of prison life," the NHRC noted in its findings.

In response, the commission outlined a series of recommendations aimed at suicide prevention in prisons, focusing on mental health support, structural reforms, and improved inmate monitoring.

The advisory flagged the high number of unnatural deaths in Indian jails, stating that 80 per cent of these fatalities were suicides, with hanging remaining the most common method.

However, with little visible improvement over the years, the NHRC issued a fresh 11-point advisory in June 2023, acknowledging that "the incidence of suicides

in prisons has not come down".

The 2023 advisory proposed a detailed 11-point action plan. Among its key recommendations was the suggestion to increase prison staff, particularly welfare officers, psychologists, medical personnel, and probation officers. Introduction of mental health literacy training for prison staff, creation of suicide prevention units including inmates trained to provide psychological first aid, buddy systems and CCTV surveillance for high-risk prisoners, CPR and first-aid training for selected prisoners to respond to suicide attempts and strengthening family visitation systems to provide emotional support to inmates were among the other recommendations.

COMPENSATION POLICY CLEARED BY CABINET

CUSTODIAL DEATHS

Prajakta Pol

MUMBAI

In a significant move to uphold human rights, the state cabinet on Tuesday approved a policy to compensate the families of prison inmates who die in custody under unnatural circumstances, in line with the National Human Rights Commission's guidelines.

As per this policy, if an inmate dies due to an accident while working in prison, medical negligence by prison doctors, assault by prison staff, or in fights among inmates and if the administration is found negligent after an investigation the inmate's

If an inmate dies in an accident while working in prison, medical negligence by prison doctors, assault by prison staff, or in fights among inmates and if the administration is found negligent, the inmate's family will be given compensation of ₹5 lakh.

family will be given compensation of ₹5 lakh. In cases of suicide in custody, the inmate's family will receive ₹1 lakh as compensation. This policy will be applicable across all prisons in the state. However, no compensation will be given if the inmate dies due to old age, prolonged illness, while escaping from prison, while out on bail, or due to refusal of treatment. Action will be taken against officers found responsible in such death cases.

In the case of death caused by natural disasters, compensation will be provided according to the government's existing policy. For compensation claims, the prison superintendent must submit a preliminary report along with postmortem details, panchnama, medical report, and investigation reports from the judiciary and district collector to the regional department head.

► **Contd on | nation**

Compensation...

An inquiry will follow and the final proposal will be submitted to the Additional Director General of Police and Inspector General of Prisons and Correctional Services, Maharashtra State, Pune. Based on their recommendations, a decision will be made at the government level before compensation is.

Since 2010, over 70 inmates have died by suicide in Maharashtra, prompting the National Human Rights Commission (NHRC) to urgently call for reforms. Official data shows that between 2010 and 2022, 129 inmates died unnatural deaths in Maharashtra's prisons. Of these, 54% - about 70 cases - were recorded as suicides. Alarming, nearly 35% of these suicides occurred in the three years between 2020 and 2022, indicating a worsening trend despite repeated warnings and recommendations.

In 2014, concerned by the rising number of suicides in Indian prisons, the NHRC launched a detailed study to examine the root causes behind these deaths.

The report, *Suicide in Prison: Prevention Strategy and Implication from Human Rights and Legal Points of View*, found two key reasons behind the suicides: the prison environment itself, which can increase suicidal thoughts, and personal crises faced by inmates.

From the inmate's point of view, factors like fear of the unknown, lack of trust in the system, no control over the future, isolation from loved ones, stigma, and the dehumanising nature of prison life contribute to suicidal behavior, the report noted. The NHRC also found that undertrial prisoners are ten times more likely to die by suicide than the general prison population, while convicted inmates face a risk three to six times higher.

Subsequently, the NHRC proposed several reforms focused on better mental health care, structural changes, and stronger monitoring of inmates to help prevent suicides.

Maharashtra nod for compensation policy for custodial deaths

Abhinay Deshpande

MUMBAI

Maharashtra Cabinet on Tuesday approved a comprehensive compensation policy for custodial deaths across prisons in the State.

The move comes in line with the recommendations of the National Human Rights Commission and aims to provide financial support to the families of inmates who die due to unnatural causes while in custody.

₹5 lakh for legal heirs

Under the new policy, a compensation of ₹5 lakh will be granted to the legal heirs of prisoners who die due to accidents during prison work, negligence by medical staff, assaults by prison officials, or violence involving fellow inmates – if a subsequent inquiry confirms administrative negligence. In cases of sui-



Maharashtra Chief Minister
Devendra Fadnavis

cide in custody, families will receive ₹1 lakh as compensation.

However, the policy will not apply in cases where death occurs due to natural causes such as ageing, long-term illness, escape attempts, or lack of treatment when already on bail. In instances of death due to natural calamities, compensation will be provided as per existing government norms.

जेल में बंद कैदी की मौत पर मिलेगा मुआवजा

महानगर संवाददाता

मुंबई

राज्य की जेलों में बंद किसी कैदी की अप्राकृतिक मौत होती है, तो उसके रिश्तेदारों को महाराष्ट्र सरकार 5 लाख रुपए का मुआवजा देगी। मंगलवार को हुई कैबिनेट बैठक में राष्ट्रीय मानव अधिकार आयोग की सिफारिशों के अनुसार मुआवजा प्रदान करने की नीति को मंजूरी दी गई। बैठक की अध्यक्षता मुख्यमंत्री देवेंद्र फडणवीस ने की।

मुआवजा नीति के अनुसार जेल में काम करते समय दुर्घटना, चिकित्सा अधिकारियों की लापरवाही, जेल कर्मचारियों की मारपीट या कैदियों के आपसी विवाद में मौत होने पर संबंधित मामले की जांच में प्रशासन की लापरवाही साबित होने पर कैदियों के उत्तराधिकारियों को 5 लाख रुपए का मुआवजा दिया जाएगा। जेल में आत्महत्या करने वाले कैदी के परिजनों

■ अप्राकृतिक मृत्यु पर परिजनों को मिलेंगे 5 लाख

■ कैबिनेट बैठक में तय की गई मुआवजा नीति



को एक लाख रुपए का मुआवजा दिया जाएगा।

राज्य की सभी जेलों में यह नीति लागू होगी। यदि किसी कैदी की वृद्धावस्था, लंबी बीमारी, जेल से भागने के दौरान हुई दुर्घटना, जमानत पर रहने अथवा इलाज कराने से इंकार करने पर कोई मुआवजा नहीं दिया जाएगा। हालांकि, प्राकृतिक आपदाओं के कारण मृत्यु के मामले में मौजूदा सरकारी नीति के अनुसार मुआवजा प्रदान किया जाएगा। मुआवजे के लिए संबंधित जेल

अधीक्षकों को प्रारंभिक जांच, पोस्टमार्टम, पंचनामा, मेडिकल रिपोर्ट, न्यायिक और जिला कलेक्टर की जांच आदि दस्तावेजों के साथ क्षेत्रीय विभाग प्रमुखों को रिपोर्ट प्रस्तुत करनी होगी। इसके बाद मामले की गहन जांच के बाद अतिरिक्त पुलिस महानिदेशक और महानिरीक्षक, जेल और सुधार सेवाएं, महाराष्ट्र राज्य, पुणे को अंतिम प्रस्ताव प्रस्तुत किया जाएगा। उनकी सिफारिशों के बाद सरकारी स्तर पर निर्णय लिया जाएगा और मुआवजा दिया जाएगा। मृत्यु के मामलों में दोषी पाए गए अधिकारियों के खिलाफ कार्रवाई करने का भी निर्णय लिया गया है। बता दें कि 35 वर्षीय सोमनाथ सूर्यवंशी की 15 दिसंबर 2024 को परभणी में न्यायिक हिरासत में मृत्यु हो गई।



एनएचआरसी ने मुर्शिदाबाद हिंसा का संज्ञान लिया, जांच के लिए मौके पर टीम भेजी जाएगी

नई दिल्ली। राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) ने पश्चिम बंगाल के मुर्शिदाबाद में वक्फ (संशोधन) अधिनियम के विरोध में हुई हिंसा का संज्ञान लेते हुए मंगलवार को कहा कि वह मामले की गंभीरता के मद्देनजर जांच के लिए मौके पर अपनी एक टीम भेजेगा। राष्ट्रीय मानवाधिकार आयोग ने कहा कि यह कर्वाई उसके समक्ष शिक्कत दर्ज किए जाने के बाद की गई है। उसने कहा कि जांच रिपोर्ट तीन सप्ताह की अवधि के भीतर पेश की जानी चाहिए। शिक्कत उन विभिन्न सोशल मीडिया समाचार लेखों से संबंधित है, जिसमें कानून के खिलाफ जारी विरोध के बीच दो नामित व्यक्तियों - पिता और पुत्र - की कथित हत्या को उजागर किया गया है। एनएचआरसी ने कहा, मामले की गंभीरता को देखते हुए एनएचआरसी के महानिदेशक (जांच) को पश्चिम बंगाल के मुर्शिदाबाद में मौके पर जांच के लिए आयोग के जांच प्रभाग से अधिकारियों/कर्मचारियों की एक टीम नियुक्त करने का निर्देश दिया जाता है। उसने कहा कि जांच रिपोर्ट आयोग को तीन सप्ताह में सौंपी जानी चाहिए। सुती, धुलियान, थमशेरगंज और जंगीपुर इलाकों में शुक्रवार दोपहर से भड़की हिंसा में तीन लोगों की मौत हो गई है और कई अन्य लोग घायल हुए हैं। पुलिस के एक अधिकारी ने मंगलवार को बताया कि वक्फ (संशोधन) अधिनियम के विरोध के दौरान मुस्लिम बहुल जिले में हुई हिंसा के सिलसिले में अब तक कुल 221 लोगों को गिरफ्तार किया गया है।

हिंसा में संभल के एसपी को एनएचआरसी का नोटिस

रामपुर, वरिष्ठ संवाददाता । संभल में हुई हिंसा के मामले में राष्ट्रीय मानवाधिकार आयोग ने वहां के एसपी को नोटिस जारी कर चार सप्ताह में अब तक की कार्रवाई से अवगत कराने को कहा है। आयोग ने यह कार्रवाई डीके फाउंडेशन ऑफ फ्रीडम एंड जस्टिस की शिकायत पर की है। जिसमें पुलिस-प्रशासन पर गंभीर आरोप लगाए गए हैं।

डीके फाउंडेशन ऑफ फ्रीडम एंड जस्टिस के संस्थापक एवं डायरेक्टर दानिश खां के अनुसार संभल में हुई हिंसा का डीके फाउंडेशन ऑफ फ्रीडम एंड जस्टिस ने स्वतः संज्ञान लेते हुए एनएचआरसी में शिकायत दर्ज करायी थी। राष्ट्रीय मानवाधिकार आयोग के अध्यक्ष को भेजी शिकायत में कहा गया था कि हजारों साल पुरानी किसी मस्जिद को मंदिर बता कोर्ट में याचिका

- चार सप्ताह में अब तक कार्रवाई की मांगी रिपोर्ट
- एनजीओ की शिकायत पर आयोग ने की कार्रवाई

डालाना और फिर कोर्ट द्वारा तुरंत सर्वे का आदेश कराकर सर्वे टीम को अंधेरे में ही मस्जिद में भेज सर्वे शुरू करना, कहां तक न्यायोचित है। उन्होंने आरोप लगाया था कि संभल में हिंसा के दौरान पुलिस प्रशासन द्वारा केवल मुस्लिम पक्ष के विरुद्ध कार्रवाई को अंजाम दिया जा रहा है। उन्होंने जांचकर कार्रवाई की मांग की थी। जिस पर आयोग ने एसपी संभल कृष्ण कुमार बिश्नोई को नोटिस जारी किया है। जिसमें चार सप्ताह में संबंधित प्रकरण में पुलिस ने अब तक क्या कार्रवाई की है, विस्तृत रिपोर्ट तलब की है।



कैदी की मौत पर 5 लाख मुआवजा

■ NBT रिपोर्ट, मुंबई : राष्ट्रीय मानव अधिकार आयोग की सिफारिश के बाद राज्य सरकार ने जेलों में बंद कैदियों की मौत पर मुआवजा देने की नीति बनाई है। किसी कैदी की अप्राकृतिक मौत होने पर उसके

करीबी रिश्तेदार को महाराष्ट्र सरकार 5 लाख रुपये का मुआवजा देगी। वहीं, आत्महत्या करने पर एक लाख रुपये का मुआवजा दिया जाएगा।

मंगलवार को राज्य मंत्रिमंडल की बैठक में नई नीति को मंजूरी दी। इसके अनुसार जेल में काम करते समय दुर्घटना, चिकित्सा अधिकारियों की लापरवाही, जेल कर्मचारियों की मारपीट या कैदियों के आपसी विवाद में मौत होने पर यह मुआवजा दिया जाएगा। यदि किसी कैदी की वृद्धावस्था, लंबी बीमारी, जेल से भागने के दौरान हादसे में मौत होने, जमानत पर रहने अथवा इलाज कराने से इनकार करने पर राज्य सरकार किसी भी प्रकार का मुआवजा नहीं देगी। जेल अधीक्षक ऐसे तमाम मामलों की जांच करेगा। जांच के बाद ही मुआवजा दिया जाएगा।

हिरासत में मौत पर पांच लाख रुपए का मुआवजा!

महाराष्ट्र कैबिनेट ने लिया बड़ा फैसला

■ मुंबई (सं). महाराष्ट्र में महायुति सरकार बनने के बाद से मुख्यमंत्री देवेंद्र फडणवीस की अध्यक्षता में आयोजित कैबिनेट बैठकों में अब तक कई महत्वपूर्ण निर्णय लिए गए हैं. मंगलवार को भी राज्य सरकार की कैबिनेट बैठक मंत्रालय में हुई. बैठक में 7 महत्वपूर्ण निर्णय लिए गए. इस बैठक में उपमुख्यमंत्री एकनाथ शिंदे, उपमुख्यमंत्री अजीत पवार सहित कई कैबिनेट मंत्री और वरिष्ठ नौकरशाह मौजूद थे. इस दौरान राष्ट्रीय मानवाधिकार आयोग के निर्देशों के अनुसार, हिरासत में कैदी की अप्राकृतिक कारणों से मृत्यु होने पर मुआवजा देने की नीति को मंजूरी दी गई, तो वहीं अचल संपत्तियों के हस्तांतरण के नियमों में बदलाव करने का भी निर्णय लिया गया. मंत्रिमंडल की बैठक में राष्ट्रीय मानवाधिकार आयोग की सिफारिशों के अनुसार, राज्य की जेलों में बंद कैदियों की अप्राकृतिक कारणों से मृत्यु होने पर उनके उत्तराधिकारियों को मुआवजा प्रदान करने की नीति को मंजूरी दी गई.



आयोग ने की थी सिफारिश

जेल में काम करने के दौरान हादसाग्रस्त होने, चिकित्सा अधिकारियों की लापरवाही, जेल कर्मचारियों द्वारा मारपीट या कैदियों के बीच झगड़े के कारण मृत्यु होने पर तथा जांच के माध्यम से संबंधित मामले में प्रशासन की लापरवाही साबित होने पर कैदी के उत्तराधिकारियों को 5 लाख रुपए का मुआवजा दिया जाएगा. जेल में आत्महत्या के मामलों में कैदी के उत्तराधिकारियों को एक लाख रुपये का मुआवजा दिया जाएगा. यह नीति राज्य की सभी जेलों में लागू होगी. यदि किसी कैदी की मृत्यु वृद्धावस्था, दीर्घकालिक बीमारी, जेल से भागने के दौरान दुर्घटना, जमानत पर रहने के दौरान या उपचार से इनकार करने के कारण होती है तो कोई मुआवजा नहीं दिया जाएगा.

Govt probes B'desh groups' links to Bengal rioting, role of local leaders

■ Alert by intel agencies ■ 2 PILs in SC for probe ■ NHRC to send team

AGE CORRESPONDENTS
with bureau inputs
NEW DELHI, APRIL 15

As the arc of violence spread from Murshidabad district to South 24 Parganas district in West Bengal following protests over the newly enacted Waqf (Amendment) Act and intelligence inputs indicating the role of suspected Bangladeshi miscreants in the riots, the Union home ministry has swung into action by closely monitoring the situation and coordinating with the state authorities to restore normalcy in the region.

The Centre's move comes as reports indicated



Violence-affected people from Murshidabad take shelter at a school in West Bengal's Malda district on Tuesday. — PTI

an exodus of several families hit by communal violence from Murshidabad district to neighbouring districts and an influx of large numbers of Bangladeshis indulging in the riots, which also led to

injuries to several police personnel.

The sources, quoting an intelligence report, said that members of two Bangladesh-based radical outfits — Jamaat-ul

■ Turn to Page 4

2 held for killing duo as WB limps back to normalcy

Kolkata, April 15: As normalcy returned to Jangipur in West Bengal's Murshidabad on "Poila Boishakh", the Bengali new year day, with shops and markets opening up four days after the violent protests against the Waqf law, two persons were arrested by the police in the brutal murder of a father-son duo during the stir. However, the new year celebration mood was missing. **PAGE 3**

Govt probes B'desh links to riots

■ Continued from Page 1

Mujahideen Bangladesh (JMB) and Ansarullah Bangla Team (ABT) — are allegedly involved in the violence in Murshidabad.

The Bangladeshi radicals, allegedly aided by local leaders of a political party, were "involved" in the recent violence triggered by anti-Waqf law agitations in riot-hit areas, they said, quoting the intelligence report.

"An initial probe into the Murshidabad violence in West Bengal indicates the involvement of Bangladeshi miscreants. The Union home ministry is closely monitoring the situation and coordinating with the state authorities to ensure peace and stability in the region," an official said, adding that the terror angle is also being looked into.

Following the arson in Murshidabad, Union home secretary Govind Mohan had on Saturday held a videoconference with the chief secretary and the director-general of police of West Bengal to assess the situation.

During the virtual meeting, West Bengal DGP Rajiv Kumar briefed that the situation was tense but under control and was being monitored closely. He further stated that he was taking the assistance of BSF post-

ed locally, and over 200 persons involved in the arson have been arrested.

Apart from nearly 300 BSF personnel locally available in Murshidabad, an additional five companies have been deployed at the request of the state government, Mr Mohan said.

The Union home secretary also advised the state administration to keep a close watch on other sensitive districts and to put in place adequate security measures to ensure that normalcy is restored at the earliest.

The Union home secretary also said that the Centre has been closely monitoring the situation and assured the state government of all possible assistance, including deployment of additional manpower, if necessary.

Meanwhile, two separate PILs have been moved in the Supreme Court seeking the setting up of a special investigation team and a court-monitored probe, besides the constitution of a five-member judicial commission to probe the violence in Murshidabad and South 24 Parganas districts of West Bengal.

Reports said fresh incidents of Waqf law-related violence rocked the Bhangar area in the South 24 Parganas district on Monday, even as police

claimed the law and order situation in the previous riot epicentre of Murshidabad remained largely under control.

In the SC, one public interest litigation filed by lawyer Shashank Shekhar Jha sought directions from the apex court to set up an SIT to probe the cases of violence in the state.

Another plea was moved by advocate Vishal Tiwari seeking the constitution of a five-member judicial enquiry commission headed by a former apex court judge to investigate the cases of violence.

One of the pleas sought a direction to the state government to file a report in the top court on the violence, besides directions for protecting people's lives and properties.

The Calcutta HC recently ordered the deployment of Central forces in violence-hit Murshidabad district, saying it cannot remain a mute spectator.

In another development, taking cognisance of the violence in Murshidabad, the National Human Rights Commission said it will send a team from its investigation division to conduct an on-the-spot inquiry, given the "seriousness" of the matter. The inquiry report should be submitted within a period of three weeks, it said.



एनएचआरसी ने मुर्शिदाबाद हिंसा का संज्ञान लिया, जांच के लिए मौके पर टीम भेजी जाएगी

नई दिल्ली। राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) ने पश्चिम बंगाल के मुर्शिदाबाद में वक्फ (संशोधन) अधिनियम के विरोध में हुई हिंसा का संज्ञान लेते हुए मंगलवार को कहा कि वह मामले की गंभीरता के मद्देनजर जांच के लिए मौके पर अपनी एक टीम भेजेगा। राष्ट्रीय मानवाधिकार आयोग ने कहा कि यह कर्वाई उसके समक्ष शिक्कयत दर्ज किए जाने के बाद की गई है। उसने कहा कि जांच रिपोर्ट तीन सप्ताह की अवधि के भीतर पेश की जानी चाहिए। शिक्कयत उन विभिन्न सोशल मीडिया समाचार लेखों से संबंधित है, जिसमें कानून के खिलाफ जारी विरोध के बीच दो नामित व्यक्तियों - पिता और पुत्र - की कथित हत्या को उजागर किया गया है। एनएचआरसी ने कहा, मामले की गंभीरता को देखते हुए एनएचआरसी के महानिदेशक (जांच) को पश्चिम बंगाल के मुर्शिदाबाद में मौके पर जांच के लिए आयोग के जांच प्रभाग से अधिकारियों/कर्मचारियों की एक टीम नियुक्त करने का निर्देश दिया जाता है। उसने कहा कि जांच रिपोर्ट आयोग को तीन सप्ताह में सौंपी जानी चाहिए। सुती, धुलियान, थमशेरगंज और जंगीपुर इलाकों में शुक्रवार दोपहर से मड़की हिंसा में तीन लोगों की मौत हो गई है और कई अन्य लोग घायल हुए हैं। पुलिस के एक अधिकारी ने मंगलवार को बताया कि वक्फ (संशोधन) अधिनियम के विरोध के दौरान मुस्लिम बहुल जिले में हुई हिंसा के सिलसिले में अब तक कुल 221 लोगों को गिरफ्तार किया गया है।



बाल तस्करी के अभियुक्तों को जमानत देने पर इलाहाबाद हाईकोर्ट की भर्त्सना

■ सहारा न्यूज ब्यूरो

नई दिल्ली।

सुप्रीम कोर्ट ने बाल तस्करी मामलों से निपटने में उत्तर प्रदेश सरकार के ढीले रवैये की आलोचना करते हुए देशभर में इस तरह के मुकदमों को छह माह में निपटाने के आदेश दिए। यूपी सरकार से कहा गया है कि वाराणसी, प्रयागराज और मिर्जापुर में दर्ज मुकदमों को छह माह के अंदर निपटाया जाए। सुप्रीम कोर्ट ने बाल तस्करी के 13 अभियुक्तों की जमानत निरस्त कर दी। बाल तस्करी के अभियुक्तों को जमानत देने में नरमी बरतने पर सुप्रीम कोर्ट ने इलाहाबाद हाईकोर्ट को आड़े हाथों लिया।

जस्टिस जमशेद पारदीवाला और



■ सुप्रीम कोर्ट ने बाल तस्करी मामलों से निपटने में यूपी सरकार के ढीले रवैये की आलोचना की

आर महादेवन की बेंच ने सभी हाईकोर्टों को निर्देश दिया कि वे संबंधित निचली अदालतों में लंबित बाल तस्करी के मामलों की स्थिति के बारे में जानकारी लें। साथ ही, यह सुनिश्चित करने के लिए निर्देश जारी करें कि संबंधित निचली अदालत छह महीने के भीतर मामले का निपटारा करे। सुप्रीम कोर्ट ने आदेश दिया कि न्याय में देरी को रोकने के लिए ऐसे मामलों की दिन-प्रतिदिन सुनवाई की जाए। सुप्रीम कोर्ट ने यह कड़ी टिप्पणी तस्करी से जुड़े कुछ मामले की सुनवाई के दौरान, जिसमें कथित तौर पर उत्तर

प्रदेश में एक दंपती को चार लाख रुपये में बच्चा बेचा गया था। दंपती कथित तौर पर एक लड़के की चाहत रखते थे और उन्होंने जानबूझकर चुराए गए बच्चे को

स्वीकार कर लिया। सुप्रीम कोर्ट ने अभियुक्तों को दी गई जमानत को रद्द करते हुए इलाहाबाद हाई कोर्ट और उत्तर प्रदेश पुलिस की उनके ढीले रवैये के लिए आलोचना की।

बेंच की ओर से जस्टिस पारदीवाला ने टिप्पणी की कि यह जमानत रद्द करने का मामला है, लेकिन हमने बाल तस्करी के बड़े मुद्दे पर गहनता से विचार किया। उन्होंने राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) द्वारा भारतीय विकास संस्थान को सौंपे गए 2023 के अध्ययन का हवाला देते हुए कहा कि कई सिफारिशों के साथ एक विस्तृत रिपोर्ट प्रस्तुत की गई थी, जिसे हमने अपने फैसले में शामिल किया है। जस्टिस पारदीवाला आगे कहा कि हम फैसला सुनाने ही वाले थे कि एक अंग्रेजी अखबार ने 'जन्म के समय चुराया गया और लाखों में बेचा गया' शीर्षक से एक रिपोर्ट प्रकाशित की। हमने अपने फैसले में पूरा लेख फिर से प्रस्तुत किया है।

मुर्शिदाबाद हिंसा में बांग्लादेशी आतंकी संगठन का हाथ

राज्य ब्यूरो, जागरण, कोलकाता: वक्फ संशोधन कानून के विरोध के नाम पर बंगाल में हाल ही में हुई हिंसा को लेकर केंद्रीय खुफिया एजेंसियों को चौंकाने वाले तथ्य मिले हैं। प्रारंभिक जांच में पता चला है कि हिंसा के पीछे बांग्लादेशी जिहादियों व आतंकी संगठन अंसार उल बांग्ला टीम (एबीटी) का हाथ हो सकता है। खुफिया एजेंसियों ने केंद्रीय गृह विभाग को इस बाबत एक रिपोर्ट और बंगाल में हुई हिंसा को लेकर जानकारी भेजी है।

सूत्रों के अनुसार, भारत-बांग्लादेश सीमा से सटे इलाकों में एबीटी के स्लीपर सेल सक्रिय हैं, जो लंबे समय से हिंसा की योजना बना रहे थे। कुछ माह पहले ही एबीटी के तीन आतंकियों को इसी जिले से असम पुलिस ने गिरफ्तार किया था, जिसमें से दो बांग्लादेशी थे। सूत्रों के मुताबिक हिंसा की साजिश लंबे समय से रची जा रही थी। पिछले तीन महीनों से वारदात को अंजाम देने की योजना बनाई

- खुफिया एजेंसियों को मिली जानकारी, लंबे समय से रची जा रही थी हिंसा की साजिश
- भारत-बांग्लादेश सीमा से सटे इलाकों में सक्रिय हैं अंसार उल बांग्लादेश के स्लीपर सेल

बंगाल में सुंदरबन क्षेत्र से गिरफ्तार किए गए बांग्लादेशी नागरिक ● प्रेटर

जा रही थी। इसके लिए विदेश से फंडिंग की गई थी। शुरुआती तौर पर केंद्रीय जांच एजेंसियों को जो सुबूत मिले हैं, वह इस ओर इशारा कर रहे हैं कि शुरू में रामनवमी की तारीख तय थी। हालांकि, सख्त सुरक्षा के कारण चीजें बदल गईं और फिर वक्फ संशोधन कानून की आड़ में हिंसा की साजिश रची गई। जांच एजेंसी को अंदेशा है कि स्लीपर सेल मुर्शिदाबाद के अलावा भारत-बांग्लादेश सीमा के अन्य सीमावर्ती भारतीय जिलों में भी ऐसी हिंसा को अंजाम देने की फिराक में है।



विदेशी फंडिंग की पुष्टि: जांच एजेंसियों को ऐसे डिजिटल और वित्तीय लेनदेन के सुबूत मिले हैं जो संकेत देते हैं कि हिंसा को अंजाम देने के लिए विदेशी स्रोतों से पैसे भेजे गए। इन पैसे का इस्तेमाल भीड़ जुटाने, इंटरनेट मीडिया पर भड़काऊ संदेश फैलाने और जमीन पर संगठन बनाने में किया गया। एजेंसियों को यह भी आशंका है कि मुर्शिदाबाद के अलावा, नदिया, मालदा, उत्तर व दक्षिण 24 परगना और कूचबिहार जैसे सीमावर्ती जिलों में भी हिंसा फैलाने की साजिश रची

जा रही है। इन इलाकों को लेकर केंद्र और राज्य की एजेंसियों को सतर्क किया गया है।

खौफजदा हैं हिंसाग्रस्त इलाकों के लोग: पुलिस और केंद्रीय बल की तैनाती के बावजूद मुर्शिदाबाद के हिंसाग्रस्त इलाकों सुती, धुलियान, शमशेरगंज, जंगीपुर में लोग खौफजदा हैं। डर है कि पुलिस व केंद्रीय बल के चले जाने के बाद फिर से हमला हो सकता है। बता दें कि पिछले दिनों वक्फ संशोधन कानून के खिलाफ विरोध प्रदर्शन के दौरान उपद्रवियों ने सरकारी

झारखंड के आठ जिले अलर्ट पर

बंगाल में हिंसा के मद्देनजर झारखंड में बंगाल की सीमा से सटे आठ जिले अलर्ट पर हैं। पुलिस मुख्यालय ने सभी जिलों के एसपी को दिशानिर्देश जारी किया है। संबंधित जिलों में पुलिस मुख्यालय ने अपनी खुफिया एजेंसी को सक्रिय कर दिया है। उधर, बंगाल के दक्षिण 24 परगना जिले के भारतीय सुंदरबन क्षेत्र में नाव से घुसपैठ करने वाले 24 बांग्लादेशी नागरिकों पुलिस ने गिरफ्तार किया है।

संपत्तियों को नुकसान पहुंचाने के साथ स्थानीय लोगों के घरों में भी तोड़फोड़ की थी और दुकानों-घरों को आग के हवाले कर दिया था। मुर्शिदाबाद में हुई हिंसा में तीन लोगों की मौत हो गई। दर्जनों घायल हो गए, जिनमें 18 पुलिसकर्मी शामिल थे।

उधर, एनएचआरसी (राष्ट्रीय मानवाधिकार आयोग) ने मामले की गंभीरता को देखते हुए मौके पर जांच के लिए एक टीम भेजने की बात कही है।

Times of India

Murshidabad communal violence: NHRC takes cognisance of matter that killed 3, inquiry reported to be submitted in 3 weeks

<https://timesofindia.indiatimes.com/india/murshidabad-communal-violence-nhrc-takes-cognisance-of-matter-that-killed-3-inquiry-reported-to-be-submitted-in-3-weeks/articleshow/120315275.cms>

TOI News Desk / TIMESOFINDIA.COM / Apr 15, 2025, 20:01 IST

The NHRC has taken cognizance of the communal violence in Murshidabad during anti-Waqf protests, which resulted in three deaths. An on-spot inquiry will be conducted, and a report is expected within three weeks. West Bengal Police have arrested two brothers for their alleged involvement in the killing of a father and son, bringing the total arrests to 221.

NEW DELHI: The National Human Rights Commission (NHRC) on Tuesday took cognisance of the communal violence in Murshidabad triggered during anti-Waqf protests that killed three people. The rights body said that it would carry out on-spot inquiry into the matter and the report would be submitted in three weeks. "The present complaint pertains to various Social Media News Articles highlighting the alleged murder of two named victims (father and son) due to the ongoing protest against the Waqf Amendment Bill, 2025. The complainant alleged that no proper action had been taken by the Police of Murshidabad District, West Bengal...", NHRC law division said in a letter to director general of investigation. "The complainant sought the intervention of the Commission in the matter. Given the seriousness of the matter, the Director General (Investigation), NHRC, is directed to assign a team of officers/officials from the Investigation Division of the Commission to conduct an on-spot inquiry at Murshidabad, West Bengal. The inquiry report should be submitted to the Commission within a period of three weeks," it added. Meanwhile, West Bengal Police arrested two brothers, Kalu Nadar and Dildar Nadar, for their alleged role in the killing of a father and son amid the communal violence. Both accused are residents of Jafrabad, the same locality as the victims. With these latest arrests, the total number of people apprehended in connection with the unrest during the anti-Waqf (Amendment) Act protests in the district has risen to 221.

The Economic Times

NHRC takes cognisance of Murshidabad violence, to send team for on-spot inquiry

https://economictimes.indiatimes.com/news/india/nhrc-takes-cognisance-of-murshidabad-violence-to-send-team-for-on-spot-inquiry/articleshow/120316455.cms?UTM_Source=Google_Newsstand&UTM_Campaign=RSS_Feed&UTM_Medium=Referral&from=mdr

PTI | Last Updated: Apr 15, 2025, 09:07:00 PM IST

Synopsis

The NHRC has taken note of the violence in Murshidabad, West Bengal, during protests against the Waqf (Amendment) Act. Considering the gravity, a team from the NHRC's Investigation Division will conduct an on-spot inquiry following a complaint highlighting the alleged murder of a father and son. The commission has directed that the inquiry report be submitted within three weeks.

New Delhi: Taking cognisance of the violence in West Bengal's Murshidabad during protests over the Waqf (Amendment) Act, the NHRC on Tuesday said it will send a team from its investigation division to conduct an on-spot inquiry, given the "seriousness" of the matter. The National Human Rights Commission said the action comes after submission of a complaint to it.

The inquiry report should be submitted within a period of three weeks, it said.

The complaint pertains to various "social media news articles" highlighting the alleged murder of two named persons -- father and son, amid the ongoing protest against the legislation.

"Given the seriousness of the matter, the Director General (Investigation), NHRC, is directed to assign a team of officers/officials from the Investigation Division of the Commission to conduct an on-spot inquiry at Murshidabad, West Bengal," according to the proceedings.

The inquiry report should be submitted to the Commission within a period of three weeks, it said.

Three people died and several others were injured in the violence that raged in Suti, Dhulian, Samserganj and Jangipur areas since Friday afternoon.

A total of 221 people have been apprehended so far in connection with the violence in the Muslim-majority district during anti-Waqf (Amendment) Act protests, a police officer said on Tuesday.

Business Standard

Waqf law: NHRC takes note of Murshidabad violence, to send team for inquiry

The complaint pertains to various social media news articles highlighting the alleged murder of two named persons -- father and son, amid the ongoing protest against the legislation

https://www.business-standard.com/india-news/nhrc-sends-inquiry-team-to-probe-murshidabad-violence-over-waqf-act-125041501268_1.html

Press Trust of India New Delhi | 2 min read Last Updated : Apr 15 2025 | 9:23 PM IST

Taking cognisance of the violence in West Bengal's Murshidabad during protests over the Waqf (Amendment) Act, the NHRC on Tuesday said it will send a team from its investigation division to conduct an on-spot inquiry, given the "seriousness" of the matter.

The National Human Rights Commission said the action comes after submission of a complaint to it.

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Hans India

NHRC to send team to probe rights violation in Murshidabad

<https://www.thehansindia.com/news/national/nhrc-to-send-team-to-probe-rights-violation-in-murshidabad-962964>

IANS | 15 Apr 2025 8:45 PM IST

HIGHLIGHTS The National Human Rights Commission (NHRC) on Tuesday decided to send a team to West Bengal's Murshidabad to inquire into rights violation in the troubled district due to violent protests against the Waqf Act, 2025.

New Delhi: The National Human Rights Commission (NHRC) on Tuesday decided to send a team to West Bengal's Murshidabad to inquire into rights violation in the troubled district due to violent protests against the Waqf Act, 2025.

Taking note of a complaint received by the Commission, an NHRC Bench presided over by its member Priyank Kanoongo took cognisance, in terms of Section 12 of the Protection of Human Rights Act, 1993, in the matter.

"Given the seriousness of the matter, the Director General (Investigation), NHRC, is directed to assign a team of officers from the Investigation Division of the Commission to conduct an on-spot inquiry at Murshidabad, West Bengal. The inquiry report should be submitted to the Commission within a period of three weeks," Kanoongo said, expressing his intention to accompany the team.

The NHRC Bench's order said the present complaint pertains to various social media news articles highlighting the alleged murder of two named victims (father and son) due to the ongoing protest against the Waqf Act.

The complainant alleged that goons from the Muslim community have been on an attacking spree, targeting men and women from the Hindu community and their properties.

The complaint accused lack of action by the police of Murshidabad District, leading to the mass exodus of Hindu people from the region.

The complainant also alleged that Muslim individuals were further seen chasing trucks that were carrying members of the Hindu community, who were trying to escape the violence.

Furthermore, Hindu shops were looted and vandalised by the goons, and they were seen shouting and attacking people escaping in their private vehicles.

In another development earlier in the day, two persons were arrested in connection with the murder of Hargobindo Das and his son Chandan Das, at Samserganj in Murshidabad district of West Bengal last week.

The murder of the father and son took place when the entire district was on the boil after protests against the newly promulgated Waqf (Amendment) Act turned violent.

The personnel of the Central Armed Police Forces and the state police have continued with their route marches, aiming to instil confidence among the people.

Internet services continued to be suspended in the troubled pockets of Murshidabad as well as in certain pockets of neighbouring Malda and Birbhum districts.

The total number of arrests in connection with the violence and vandalism at Murshidabad has already crossed 200.

India TV News

Murshidabad violence: NHRC to conduct on-spot inquiry, submit report within three weeks

Murshidabad violence: The NHRC said the action comes after submission of a complaint to it. The inquiry report should be submitted within a period of three weeks, it said.

<https://www.indiatvnews.com/news/india/murshidabad-violence-nhrc-to-conduct-on-spot-inquiry-submit-report-within-three-weeks-2025-04-15-985650>

Edited By: Manmath Nayak @manmathnayak2 | Published: April 15, 2025 20:34 IST,
Updated: April 15, 2025 20:34 IST

New Delhi:

The National Human Rights Commission on Tuesday took cognisance of the violence in West Bengal's Murshidabad during protests over the Waqf (Amendment) Act and said it will send a team from its investigation division to conduct an on-spot inquiry, given the "seriousness" of the matter. The NHRC said the action comes after submission of a complaint to it. The inquiry report should be submitted within a period of three weeks, it said.

The complaint pertains to various "social media news articles" highlighting the alleged murder of two named persons -- father and son, amid the ongoing protest against the legislation.

"Given the seriousness of the matter, the Director General (Investigation), NHRC, is directed to assign a team of officers/officials from the Investigation Division of the Commission to conduct an on-spot inquiry at Murshidabad, West Bengal," according to the proceedings.

The inquiry report should be submitted to the Commission within a period of three weeks, it said.

Three people died and several others were injured in the violence that raged in Suti, Dhulian, Samserganj and Jangipur areas since Friday afternoon.

A total of 221 people have been apprehended so far in connection with the violence in the Muslim-majority district during anti-Waqf (Amendment) Act protests, a police officer said on Tuesday.

Earlier in the day, the Union Ministry of Home Affairs (MHA) was apprised of an initial probe into West Bengal's Murshidabad violence, which indicates the involvement of alleged Bangladeshi miscreants, government sources told ANI.

The preliminary findings also suggest that the miscreants may have initially received assistance from local leaders but eventually became uncontrollable.

Meanwhile, the MHA closely monitors activities in Murshidabad and other sensitive districts in West Bengal.

Union Home Secretary Govind Mohan on Saturday spoke with the state's Chief Secretary and Director General of Police, assuring all possible help. He advised the state administration to keep a close watch on other sensitive districts and to put in place adequate steps to ensure normalcy as soon as possible.

The Union Home Secretary is in constant touch with the West Bengal Chief Secretary and the Director General of Police.

The MHA has also deployed nearly nine companies, at least 900 personnel, of the Border Security Force in Murshidabad. Of these nine companies, 300 BSF personnel are locally available with other additional companies at the request of the state government.

Devdiscourse

NHRC Launches Investigation Into Murshidabad Violence

Following violence in Murshidabad, West Bengal, over protests against the Waqf (Amendment) Act, the NHRC has announced an inquiry. The action comes after a complaint regarding the alleged murder of two individuals during the protests. An inquiry report is expected within three weeks.

<https://www.devdiscourse.com/article/law-order/3347019-nhrc-launches-investigation-into-murshidabad-violence>

Devdiscourse News Desk | New Delhi | Updated: 15-04-2025 20:22 IST | Created: 15-04-2025 20:22 IST

The National Human Rights Commission (NHRC) has taken decisive action in response to the violence that erupted in Murshidabad, West Bengal. The unrest was triggered by protests against the Waqf (Amendment) Act, leading to the tragic loss of three lives.

Following the submission of a complaint, which highlighted the alleged murder of a father and son, the NHRC has directed its Director General (Investigation) to deploy a team from its Investigation Division for an on-spot inquiry. This move underscores the seriousness with which the NHRC is approaching the situation.

The inquiry aims to provide clarity and accountability in the wake of the events that affected areas like Suti, Dhulian, Samserganj, and Jangipur. With 221 arrests already made in connection with the violence, authorities are pressing forward to resolve the incident swiftly and justly.

LatgestLY

India News | NHRC Takes Cognisance of Murshidabad Violence, to Send Team for On-spot Inquiry

Get latest articles and stories on India at LatestLY. Taking cognisance of the violence in West Bengal's Murshidabad during protests over the Waqf (Amendment) Act, the NHRC on Tuesday said it will send a team from its investigation division to conduct an on-spot inquiry, given the "seriousness" of the matter.

<https://www.latestly.com/agency-news/india-news-nhrc-takes-cognisance-of-murshidabad-violence-to-send-team-for-on-spot-inquiry-6785195.html>

Agency News PTI | Apr 15, 2025 08:20 PM IST

New Delhi, Apr 15 (PTI) Taking cognisance of the violence in West Bengal's Murshidabad during protests over the Waqf (Amendment) Act, the NHRC on Tuesday said it will send a team from its investigation division to conduct an on-spot inquiry, given the "seriousness" of the matter.

The National Human Rights Commission said the action comes after submission of a complaint to it.

The inquiry report should be submitted within a period of three weeks, it said.

The complaint pertains to various "social media news articles" highlighting the alleged murder of two named persons -- father and son, amid the ongoing protest against the legislation.

"Given the seriousness of the matter, the Director General (Investigation), NHRC, is directed to assign a team of officers/officials from the Investigation Division of the Commission to conduct an on-spot inquiry at Murshidabad, West Bengal," according to the proceedings.

The inquiry report should be submitted to the Commission within a period of three weeks, it said.

Three people died and several others were injured in the violence that raged in Suti, Dhulian, Samserganj and Jangipur areas since Friday afternoon.

A total of 221 people have been apprehended so far in connection with the violence in the Muslim-majority district during anti-Waqf (Amendment) Act protests, a police officer said on Tuesday.

(This is an unedited and auto-generated story from Syndicated News feed, LatestLY Staff may not have modified or edited the content body)

Hindustan Times

NHRC to send probe team to violence-hit Murshidabad

<https://www.hindustantimes.com/india-news/yogi-adityanath-slams-mamata-banerjee-for-inaction-danda-is-the-only-treatment-for-rioters-101744706812003.html>

ANI | Apr 16, 2025 08:45 AM IST

Unrest broke out in Murshidabad during protests against the Waqf (Amendment) Act on April 11. The protests turned violent, resulting in deaths of three people

NHRC member Priyank Kanungo has said that the Human Rights Commission has received three complaints about violence in Murshidabad.

Unrest broke out in Murshidabad during protests against the Waqf (Amendment) Act on April 11. The law has been a contentious issue in the region. The protests turned violent, resulting in the deaths of three people and injuries to several others, with widespread property damage.

Speaking to ANI, NHRC Member Priyank Kanungo said, "We received 3 separate complaints from Murshidabad. A father-son duo was killed by a mob that was spreading hatred and violence over the Waqf Amendment Act...We have also received news that many people are fleeing from there to other districts in the neighbouring states, and the feeling of insecurity has set in among the citizens. In such a situation, it becomes necessary that the Human Rights Commission take immediate cognisance. We have taken cognisance of the basis of the complaint. We have directed that a team of the Commission should go there, see the situation and submit a report in this regard to us."

He said the NHRC had received three separate complaints about violence linked to the Waqf Amendment Act. According to the complaints, a father and son were killed by a mob that was allegedly spreading hate and violence over the Act.

He further added, "For this, we have given them three weeks. It is necessary that instead of trusting the government's report on the situation there, we should send our team for the proper investigation."

'People scared, leaving homes to move to other districts': NHRC

Kanungo also mentioned that many people in the area are now scared and are leaving their homes to move to other districts in neighbouring states. Because of this, the NHRC has decided to send its team to investigate and report back within three weeks.

So far, 150 people have been arrested in connection with the Murshidabad violence, and adequate police forces have been deployed in Samserganj, Dhuliyan, and other affected areas of Murshidabad, the West Bengal Police said. (ANI)

Organiser

NHRC orders probe into father-son lynching in Murshidabad after 'Agni Samaj' complaint

<https://organiser.org/2025/04/15/287647/bharat/nhrc-orders-probe-into-father-son-lynching-in-murshidabad-after-agni-samaj-complaint/>

April 15, 2025

The National Human Rights Commission (NHRC) has taken cognisance of a complaint filed by Agni Samaj regarding reported mob lynching, communal targeting, and police inaction in Murshidabad, West Bengal, and has directed an on-the-spot inquiry into the matter.

The complaint was filed on April 13, 2025, and acknowledged by the Commission on April 15. It details a series of violent incidents in the wake of protests against the Waqf Amendment Bill, 2025, in which Hindus were reportedly targeted, their properties vandalised, and, in one horrifying instance, a father-son duo—Har Gobind Das and Chandan Das—was reportedly lynched by a mob. The incidents have prompted allegations of police negligence.

According to the NHRC's official communication, "If the above allegations are true, it would be tantamount to a serious violation of human rights..."

The Commission's Chairperson, Priyank Kanoongo, noted the founder of Agni Samaj, Swati Goel Sharma, on X and stated that action would be taken.

Noted! <https://t.co/6bRu4B7576>

— प्रियंक कानूनगो Priyank Kanoongo (@KanoongoPriyank) April 15, 2025

On April 15, Swati, wrote on X, "Filed a complaint with National Human Rights Commission regarding this horrific communal mob lynching of father-son Hargovind Das and Chandan Das and targeted violence against Hindus in Bengal."

Filed a complaint with National Human Rights Commission regarding this horrific communal mob lynching of father-son Hargovind Das and Chandan Das and targeted violence against Hindus in Bengal

Received official acknowledgment today

Once the ongoing pogrom is brought under... <https://t.co/VAItYnMKWX> [pic.twitter.com/KLEoBR3eHB](https://t.co/VAItYnMKWX)

— Swati Goel Sharma (@swati_gs) April 15, 2025

As per the latest updates, the Commission has assigned a team from its Investigation Division to conduct an on-the-spot inquiry in Murshidabad, with directions to submit a report within three weeks. The NHRC has also instructed the secretariat of its Member,

Priyank Kanoongo, who is overseeing the case, to coordinate with the team for visit scheduling and follow-up action.

Copy of the complaint letter

The NHRC's order comes after Agni Samaj urged the Commission to step in and ensure: a fact-finding mission to the affected areas, accountability from the West Bengal government regarding police action and protection of vulnerable Hindu communities, and immediate relief and security for displaced families.

Agni Samaj welcomes NHRC's decision to order an on-spot inquiry into the targeted violence in Bengal, especially in Murshidabad

We remain committed to amplifying the voices of affected families and seeking justice for victims

Grateful for your swift action, @KanoongoPriyank Ji <https://t.co/88HGQOGnPZ>

— Agni Samāj (@AgniSamaj) April 15, 2025

In the complaint, Swati highlighted that Hindu shops and homes were looted, in addition to the damaging of public property by rioters. The complainant also emphasized the need to safeguard the rights of minority Hindus living in Muslim-majority localities, who face increasing vulnerability during such unrest.

This NHRC intervention marks a significant development as one of the first central-level responses to the unfolding crisis in Bengal, where rising communal tensions have raised concerns over law and order, targeted violence, and human rights violations.

Agni Samaj has welcomed the NHRC's decision. The organisation posted on X, "We remain committed to amplifying the voices of affected families and seeking justice for the victims," while thanking Kanoongo for his swift action.

Dainik Bhaskar

राजनीति: मुर्शिदाबाद हिंसा एनएचआरसी ने लिया संज्ञान, जांच के लिए टीम भेजने का आदेश

<https://www.bhaskarhindi.com/other/nhrc-to-send-team-to-probe-rights-violation-in-murshidabad-1132067>

15 अप्रैल 2025

राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) ने पश्चिम बंगाल के मुर्शिदाबाद जिले में हाल ही में हुई हिंसा की जांच के लिए एक टीम को क्षेत्र का दौरा करने का आदेश दिया है।

मुर्शिदाबाद, (पश्चिम बंगाल), 15 अप्रैल (आईएनएस)। राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) ने पश्चिम बंगाल के मुर्शिदाबाद जिले में हाल ही में हुई हिंसा की जांच के लिए एक टीम को क्षेत्र का दौरा करने का आदेश दिया है।

यह निर्णय वक्फ कानून के विरोध में हुई हिंसा के बाद लिया गया, जिसमें तीन लोगों की मौत हुई और कई अन्य घायल हुए। आयोग ने मानवाधिकार उल्लंघनों की शिकायतों को गंभीरता से लिया है और स्थिति का आकलन करने के लिए कार्रवाई की है।

मुर्शिदाबाद के सुती, धुलियान, जंगीपुर और शमशेरगंज जैसे क्षेत्रों में पिछले दिनों वक्फ कानून के खिलाफ प्रदर्शन हिंसक हो गए थे। प्रदर्शनकारियों ने वाहनों में आग लगा दी, दुकानों और घरों को नुकसान पहुंचाया, इसके बाद पुलिस के साथ उनकी झड़पें हुईं। स्थानीय प्रशासन ने स्थिति को नियंत्रित करने के लिए केंद्रीय सशस्त्र पुलिस बल (सीएपीएफ) की तैनाती की और कुछ क्षेत्रों में इंटरनेट सेवाएं भी निलंबित कर दीं। हिंसा के दौरान सैकड़ों लोग विस्थापित हुए, इनमें से कई ने पड़ोसी मालदा जिले में शरण ली।

एनएचआरसी ने अपने बयान में कहा कि उसे हिंसा के दौरान मानवाधिकारों के उल्लंघन की शिकायतें प्राप्त हुई हैं। आयोग की टीम का गठन हिंसा के कारणों, प्रशासन की प्रतिक्रिया और प्रभावित लोगों की स्थिति की जांच के लिए किया गया है। यह टीम स्थानीय अधिकारियों, पुलिस, पीड़ितों और गवाहों से बातचीत करेगी, ताकि तथ्यों का सटीक आकलन किया जा सके।

एनएचआरसी की यह पहल क्षेत्र में शांति बहाली और पीड़ितों को न्याय दिलाने की दिशा में महत्वपूर्ण पहल मानी जा रही है। आयोग ने स्पष्ट किया कि उसकी प्राथमिकता मानवाधिकारों की रक्षा करना और हिंसा के पीड़ितों को सहायता प्रदान करना है। जांच दल के निष्कर्षों के आधार पर आयोग आगे की कार्रवाई की सिफारिश करेगा, जिसमें दोषियों के खिलाफ कानूनी कदम भी शामिल हो सकते हैं।

स्थानीय लोगों के अनुसार, हिंसा ने क्षेत्र में सामुदायिक तनाव को बढ़ा दिया है। कई परिवारों ने अपने घर छोड़ दिए और कुछ ने दावा किया कि उनके साथ मारपीट की गई और संपत्ति को नुकसान पहुंचाया गया। मालदा में प्रशासन ने विस्थापित लोगों के लिए अस्थायी आश्रय और भोजन की व्यवस्था की है। इस बीच, विपक्षी दलों ने राज्य सरकार पर स्थिति को नियंत्रित करने में विफलता का आरोप लगाया है। भारतीय जनता पार्टी (भाजपा) ने दावा किया कि हिंसा के पीछे "सांप्रदायिक ताकतें" थीं, जबकि सत्तारूढ़ तृणमूल कांग्रेस (टीएमसी) ने इसे केंद्र सरकार के अधिनियम का परिणाम बताया।

वहीं, मुख्यमंत्री ममता बनर्जी ने कहा कि उनकी सरकार इस कानून का समर्थन नहीं करती और इसे राज्य में लागू नहीं किया जाएगा। उन्होंने लोगों से शांति बनाए रखने की अपील की। वहीं केंद्रीय गृह मंत्रालय ने हिंसा पर चिंता व्यक्त की और राज्य सरकार से कानून-व्यवस्था सुनिश्चित करने को कहा।

अस्वीकरण: यह न्यूज़ ऑटो फ़ीड्स द्वारा स्वतः प्रकाशित हुई खबर है। इस न्यूज़ में BhaskarHindi.com टीम के द्वारा किसी भी तरह का कोई बदलाव या परिवर्तन (एडिटिंग) नहीं किया गया है। इस न्यूज़ की एवं न्यूज़ में उपयोग में ली गई सामग्रियों की सम्पूर्ण जवाबदारी केवल और केवल न्यूज़ एजेंसी की है एवं इस न्यूज़ में दी गई जानकारी का उपयोग करने से पहले संबंधित क्षेत्र के विशेषज्ञों (वकील / इंजीनियर / ज्योतिष / वास्तुशास्त्री / डॉक्टर / न्यूज़ एजेंसी / अन्य विषय एक्सपर्ट) की सलाह जरूर लें। अतः संबंधित खबर एवं उपयोग में लिए गए टेक्स्ट मैटर, फोटो, विडियो एवं ऑडिओ को लेकर BhaskarHindi.com न्यूज़ पोर्टल की कोई भी जिम्मेदारी नहीं है।

Zee News

मुर्शिदाबाद हिंसा: वक्फ कानून हिंसा पर NHRC सख्त, जांच के लिए भेजी टीम

Murshidabad Violence: मुर्शिदाबाद के सुती, धुलियान, जंगीपुर और शमशेरगंज जैसे क्षेत्रों में पिछले दिनों वक्फ कानून के खिलाफ प्रदर्शन हिंसक हो गए थे. प्रदर्शनकारियों ने वाहनों में आग लगा दी, दुकानों और घरों को नुकसान पहुंचाया, इसके बाद पुलिस के साथ उनकी झड़पें हुई.

<https://zeenews.india.com/hindi/zeesalaam/news/murshidabad-violence-nhrc-investigation-west-bengal-know-details/2718227>

Written By Zee Salaam Web Desk|Last Updated: Apr 15, 2025, 09:16 PM IST

Murshidabad Violence: नेशनल ह्युमन राइट्स कमिशन (NHRC) ने वेस्ट बंगाल के मुर्शिदाबाद जिले में हाल ही में हुई हिंसा की जांच के लिए एक टीम को इलाके का दौरा करने का आदेश दिया है. यह फैसला वक्फ कानून के विरोध में हुई हिंसा के बाद लिया गया, जिसमें 3 लोगों की मौत हुई और कई दूसरे जखमी हुए. आयोग ने मानवाधिकार उल्लंघनों की शिकायतों को गंभीरता से लिया है और स्थिति का आकलन करने के लिए कार्रवाई की है.

मुर्शिदाबाद के सुती, धुलियान, जंगीपुर और शमशेरगंज जैसे क्षेत्रों में पिछले दिनों वक्फ कानून के खिलाफ प्रदर्शन हिंसक हो गए थे. प्रदर्शनकारियों ने वाहनों में आग लगा दी, दुकानों और घरों को नुकसान पहुंचाया, इसके बाद पुलिस के साथ उनकी झड़पें हुई. स्थानीय प्रशासन ने स्थिति को नियंत्रित करने के लिए केंद्रीय सशस्त्र पुलिस बल (सीएपीएफ) की तैनाती की और कुछ क्षेत्रों में इंटरनेट सेवाएं भी निलंबित कर दीं. हिंसा के दौरान सैकड़ों लोग विस्थापित हुए, इनमें से कई ने पड़ोसी मालदा जिले में शरण ली.

एनएचआरसी ने क्या कहा?

एनएचआरसी ने अपने बयान में कहा कि उसे हिंसा के दौरान मानवाधिकारों के उल्लंघन की शिकायतें प्राप्त हुई हैं. आयोग की टीम का गठन हिंसा के कारणों, प्रशासन की प्रतिक्रिया और प्रभावित लोगों की स्थिति की जांच के लिए किया गया है. यह टीम स्थानीय अधिकारियों, पुलिस, पीड़ितों और गवाहों से बातचीत करेगी, ताकि तथ्यों का सटीक आकलन किया जा सके.

शांति बहाली की अपील

एनएचआरसी की यह पहल क्षेत्र में शांति बहाली और पीड़ितों को न्याय दिलाने की दिशा में महत्वपूर्ण पहल मानी जा रही है. आयोग ने स्पष्ट किया कि उसकी प्राथमिकता मानवाधिकारों की रक्षा करना और हिंसा के पीड़ितों को सहायता प्रदान करना है. जांच दल के निष्कर्षों के आधार पर आयोग आगे की कार्रवाई की सिफारिश करेगा, जिसमें दोषियों के खिलाफ कानूनी कदम भी शामिल हो सकते हैं.

क्या लोग कर चुके हैं पलायन

स्थानीय लोगों के मुताबिक, हिंसा ने क्षेत्र में सामुदायिक तनाव को बढ़ा दिया है. कई परिवारों ने अपने घर छोड़ दिए और कुछ ने दावा किया कि उनके साथ मारपीट की गई और संपत्ति को नुकसान पहुंचाया गया. मालदा में प्रशासन ने विस्थापित लोगों के लिए अस्थायी आश्रय और भोजन की व्यवस्था की है. इस बीच,

विपक्षी दलों ने राज्य सरकार पर स्थिति को नियंत्रित करने में विफलता का इल्जाम लगाया है. बीजेपी ने दावा किया कि हिंसा के पीछे "सांप्रदायिक ताकतें" थीं, जबकि सत्तारूढ़ तृणमूल कांग्रेस (टीएमसी) ने इसे केंद्र सरकार के अधिनियम का परिणाम बताया.

सीएम ममता बनर्जी ने क्या कहा?

वहीं, मुख्यमंत्री ममता बनर्जी ने कहा कि उनकी सरकार इस कानून का समर्थन नहीं करती और इसे राज्य में लागू नहीं किया जाएगा. उन्होंने लोगों से शांति बनाए रखने की अपील की. वहीं केंद्रीय गृह मंत्रालय ने हिंसा पर चिंता व्यक्त की और राज्य सरकार से कानून-व्यवस्था सुनिश्चित करने को कहा.

Lokmat News

Murshidabad violence: बंगाल में हुई मुर्शिदाबाद हिंसा की जाँच करेगा एनएचआरसी, 3 सप्ताह के भीतर सौपेगा रिपोर्ट

<https://www.lokmatnews.in/india/nhrc-will-investigate-the-murshidabad-violence-in-bengal-will-submit-the-report-within-3-weeks-b628/>

By रुस्तम राणा | Updated: April 15, 2025 21:26 IST

आयोग ने कहा कि जांच रिपोर्ट तीन सप्ताह के भीतर प्रस्तुत की जानी चाहिए। यह शिकायत विभिन्न "सोशल मीडिया समाचार लेखों" से संबंधित है, जिनमें कानून के खिलाफ चल रहे विरोध के बीच दो नामित व्यक्तियों - पिता और पुत्र - की कथित हत्या को उजागर किया गया है।

Highlights NHRC ने वक्फ अधिनियम के विरोध में हुए प्रदर्शनों के दौरान हुई हिंसा का संज्ञान लिया आयोग मौके पर जांच करने के लिए अपने जांच प्रभाग से भेजेगा एक टीम आयोग ने कहा कि यह कार्रवाई उसके पास शिकायत दर्ज होने के बाद की गई है

Murshidabad violence: राष्ट्रीय मानवाधिकार आयोग ने मंगलवार को पश्चिम बंगाल के मुर्शिदाबाद में वक्फ (संशोधन) अधिनियम के विरोध में हुए प्रदर्शनों के दौरान हुई हिंसा का संज्ञान लिया और कहा कि वह मामले की "गंभीरता" को देखते हुए मौके पर जांच करने के लिए अपने जांच प्रभाग से एक टीम भेजेगा। एनएचआरसी ने कहा कि यह कार्रवाई उसके पास शिकायत दर्ज होने के बाद की गई है।

आयोग ने कहा कि जांच रिपोर्ट तीन सप्ताह के भीतर प्रस्तुत की जानी चाहिए। यह शिकायत विभिन्न "सोशल मीडिया समाचार लेखों" से संबंधित है, जिनमें कानून के खिलाफ चल रहे विरोध के बीच दो नामित व्यक्तियों - पिता और पुत्र - की कथित हत्या को उजागर किया गया है।

कार्यवाही के अनुसार, "मामले की गंभीरता को देखते हुए, एनएचआरसी के महानिदेशक (जांच) को पश्चिम बंगाल के मुर्शिदाबाद में मौके पर जांच करने के लिए आयोग के जांच प्रभाग से अधिकारियों/कर्मचारियों की एक टीम नियुक्त करने का निर्देश दिया जाता है।"

इसमें कहा गया है कि जांच रिपोर्ट तीन सप्ताह की अवधि के भीतर आयोग को सौंपी जानी चाहिए। शुक्रवार दोपहर से सुती, धुलियान, समसेरगंज और जंगीपुर इलाकों में भड़की हिंसा में तीन लोगों की मौत हो गई और कई अन्य घायल हो गए। एक पुलिस अधिकारी ने मंगलवार को बताया कि वक्फ (संशोधन) अधिनियम के विरोध में मुस्लिम बहुल जिले में हुई हिंसा के सिलसिले में अब तक कुल 221 लोगों को गिरफ्तार किया गया है।

इससे पहले दिन में, केंद्रीय गृह मंत्रालय (एमएचए) को पश्चिम बंगाल के मुर्शिदाबाद हिंसा की प्रारंभिक जांच से अवगत कराया गया, जिसमें कथित बांग्लादेशी बदमाशों की संलिप्तता का संकेत मिलता है। प्रारंभिक निष्कर्षों से यह भी पता चलता है कि बदमाशों को शुरू में स्थानीय नेताओं से सहायता मिली होगी, लेकिन अंततः वे बेकाबू हो गए।

इस बीच, गृह मंत्रालय मुर्शिदाबाद और पश्चिम बंगाल के अन्य संवेदनशील जिलों में गतिविधियों पर कड़ी नज़र रख रहा है। केंद्रीय गृह सचिव गोविंद मोहन ने शनिवार को राज्य के मुख्य सचिव और पुलिस महानिदेशक से बात की और हर संभव मदद का आश्वासन दिया।

उन्होंने राज्य प्रशासन को अन्य संवेदनशील जिलों पर कड़ी नज़र रखने और जल्द से जल्द सामान्य स्थिति सुनिश्चित करने के लिए पर्याप्त कदम उठाने की सलाह दी। केंद्रीय गृह सचिव पश्चिम बंगाल के मुख्य सचिव और पुलिस महानिदेशक के साथ लगातार संपर्क में हैं।

एमएचए ने मुर्शिदाबाद में सीमा सुरक्षा बल की लगभग नौ कंपनियों, कम से कम 900 कर्मियों को भी तैनात किया है। इन नौ कंपनियों में से 300 बीएसएफ कर्मी स्थानीय स्तर पर उपलब्ध हैं, तथा राज्य सरकार के अनुरोध पर अन्य अतिरिक्त कंपनियां भी उपलब्ध हैं।

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Get Latest हिन्दी समाचार, Breaking News on India at LatestLY हिन्दी. राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) ने पश्चिम बंगाल के मुर्शिदाबाद में वक्फ (संशोधन) अधिनियम के विरोध में हुई हिंसा का संज्ञान लेते हुए मंगलवार को कहा कि वह मामले की “गंभीरता” के मद्देनजर जांच के लिए मौके पर अपनी एक टीम भेजेगा।

<https://hindi.latestly.com/agency-news/nhrc-took-cognizance-of-murshidabad-violence-team-will-be-sent-on-the-spot-for-investigation-r-2578667.html>

एजेंसी न्यूज़ Bhasha | Apr 15, 2025 08:38 PM IST

नयी दिल्ली, 15 अप्रैल राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) ने पश्चिम बंगाल के मुर्शिदाबाद में वक्फ (संशोधन) अधिनियम के विरोध में हुई हिंसा का संज्ञान लेते हुए मंगलवार को कहा कि वह मामले की “गंभीरता” के मद्देनजर जांच के लिए मौके पर अपनी एक टीम भेजेगा।

राष्ट्रीय मानवाधिकार आयोग ने कहा कि यह कार्रवाई उसके समक्ष शिकायत दर्ज कराए जाने के बाद की गई है।

उसने कहा कि जांच रिपोर्ट तीन सप्ताह की अवधि के भीतर पेश की जानी चाहिए।

शिकायत उन विभिन्न “सोशल मीडिया समाचार लेखों” से संबंधित है, जिसमें कानून के खिलाफ जारी विरोध के बीच दो नामित व्यक्तियों - पिता और पुत्र- की कथित हत्या को उजागर किया गया है।

एनएचआरसी ने कहा, “मामले की गंभीरता को देखते हुए एनएचआरसी के महानिदेशक (जांच) को पश्चिम बंगाल के मुर्शिदाबाद में मौके पर जांच के लिए आयोग के जांच प्रभाग से अधिकारियों/कर्मचारियों की एक टीम नियुक्त करने का निर्देश दिया जाता है।”

उसने कहा कि जांच रिपोर्ट आयोग को तीन सप्ताह में सौंपी जानी चाहिए।

सुती, धुलियान, शमशेरगंज और जंगीपुर इलाकों में शुक्रवार दोपहर से भड़की हिंसा में तीन लोगों की मौत हो गई है और कई अन्य लोग घायल हुए हैं।

पुलिस के एक अधिकारी ने मंगलवार को बताया कि वक्फ (संशोधन) अधिनियम के विरोध के दौरान मुस्लिम बहुल जिले में हुई हिंसा के सिलसिले में अब तक कुल 221 लोगों को गिरफ्तार किया गया है।

(यह सिंडिकेटेड न्यूज़ फीड से अनएडिटेड और ऑटो-जेनरेटेड स्टोरी है, ऐसी संभावना है कि लेटेस्टली स्टाफ द्वारा इसमें कोई बदलाव या एडिट नहीं किया गया है)

ABP News

‘हिंदुओं को एकजुट रहने की जरूरत’, मुर्शिदाबाद हिंसा पर बोलीं साध्वी ऋतंभरा, सरकार से की ये मांग

Murshidabad Violence: एनएचआरसी ने कहा कि उसे एक शिकायत मिली थी, जिसके बाद मामले की जांच की जाएगी और रिपोर्ट तीन सप्ताह के भीतर पेश की जानी चाहिए।

<https://www.abplive.com/news/india/murshidabad-violence-sadhvi-ritambhara-says-hindus-need-to-rise-up-and-unite-2925749>

By : एबीपी लाइव डेस्क | Edited By: अभिषेक प्रताप सिंह | Updated at : 15 Apr 2025 09:14 PM (IST)

Sadhvi Ritambhara On Murshidabad Violence: पश्चिम बंगाल के मुर्शिदाबाद जिले में हुई हिंसा को लेकर जमकर राजनीति हो रही है। पश्चिम बंगाल में अगले साल विधानसभा चुनाव भी होने वाले हैं। ऐसे में राजनीतिक दल एक-दूसरे पर आरोप लगाने से नहीं चूक रहे हैं। इन सब के बीच साधु-संतों ने भी हिंसा पर अपनी प्रतिक्रिया व्यक्त की है और हिंदुओं से एकजुट रहने के लिए कहा।

न्यूज एजेंसी एनआई से बात करते हुए साध्वी ऋतंभरा ने कहा, "यह बहुत दुर्भाग्यपूर्ण है। मैं हिंदू समुदाय से आग्रह करूंगी कि वे एकजुट हों और जहां भी हिंदू पीड़ित हैं, उनके लिए खड़े हों। मैं सरकारों से हिंदुओं की सुरक्षा सुनिश्चित करने के लिए सख्त कदम उठाने के लिए कहना चाहूंगी। हिंदुओं को जातियों और क्षेत्रों से ऊपर उठकर एकजुट होने की जरूरत है। हिंदुओं को यह समझने की जरूरत है कि उनका नेता किसका पक्षधर है।"

जांच के लिए एनएचआरसी भेजेगा टीम

राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) ने हिंसा का संज्ञान लेते हुए कहा कि वह मामले की गंभीरता के मद्देनजर जांच के लिए मौके पर अपनी एक टीम भेजेगा। राष्ट्रीय मानवाधिकार आयोग ने कहा कि यह कार्रवाई उसके समक्ष शिकायत दर्ज कराए जाने के बाद की गई है। उसने कहा कि जांच रिपोर्ट तीन सप्ताह की अवधि के भीतर पेश की जानी चाहिए। शिकायत उन विभिन्न "सोशल मीडिया समाचार लेखों" से संबंधित है, जिसमें कानून के खिलाफ जारी विरोध के बीच दो नामित व्यक्तियों - पिता और पुत्र- की कथित हत्या को उजागर किया गया है।

#WATCH | Delhi: On the Murshidabad violence, founder of Param Shakti Peeth, Sadhvi Ritambhara says, "... This is very unfortunate. I would urge the Hindu community to unite and stand up for fellow Hindus wherever they are suffering. I would like to ask the governments to take... pic.twitter.com/QrNe3XASNQv

— ANI (@ANI) April 15, 2025

एनएचआरसी ने कहा, "मामले की गंभीरता को देखते हुए एनएचआरसी के महानिदेशक (जांच) को पश्चिम बंगाल के मुर्शिदाबाद में मौके पर जांच के लिए आयोग के जांच प्रभाग से अधिकारियों/कर्मचारियों की एक

टीम नियुक्त करने का निर्देश दिया जाता है." उसने कहा कि जांच रिपोर्ट आयोग को तीन सप्ताह में सौंपी जानी चाहिए.

221 लोग हो चुके हैं गिरफ्तार

सुती, धुलियान, शमशेरगंज और जंगीपुर इलाकों में शुक्रवार दोपहर से भड़की हिंसा में तीन लोगों की मौत हो गई है और कई अन्य लोग घायल हुए हैं. पुलिस के एक अधिकारी ने मंगलवार को बताया कि वक्फ (संशोधन) अधिनियम के विरोध के दौरान

Hindustan

मुर्शिदाबाद हिंसा : एनएचआरसी हिंसाग्रस्त क्षेत्र में भेजेगा टीम

<https://www.livehindustan.com/ncr/new-delhi/story-nhrc-to-investigate-violence-in-murshidabad-west-bengal-following-complaints-201744737426705.html>

15 अप्रैल 2025

नई दिल्ली, एजेंसी। राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) ने पश्चिम बंगाल के मुर्शिदाबाद में हिंसा

नई दिल्ली, एजेंसी। राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) ने पश्चिम बंगाल के मुर्शिदाबाद में हिंसा का संज्ञान लेते हुए मंगलवार को कहा कि वह मामले की गंभीरता के मद्देनजर जांच के लिए मौके पर अपनी एक टीम भेजेगा।

आयोग ने कहा कि यह कार्रवाई उसके समक्ष शिकायत दर्ज कराए जाने के बाद की गई है। उसने कहा कि जांच रिपोर्ट तीन सप्ताह की अवधि के भीतर पेश की जानी चाहिए। शिकायत उन विभिन्न सोशल मीडिया समाचार लेखों से संबंधित है, जिसमें कानून के खिलाफ जारी विरोध के बीच दो नामित व्यक्तियों पिता और पुत्र- की कथित हत्या को उजागर किया गया है।

लिहाजा, मामले की गंभीरता को देखते हुए एनएचआरसी के महानिदेशक (जांच) को पश्चिम बंगाल के मुर्शिदाबाद में मौके पर जांच के लिए आयोग के जांच प्रभाग से अधिकारियों व कर्मचारियों की एक टीम नियुक्त करने का निर्देश दिया जाता है।

Janta Se Rishta

मध्य प्रदेश 'जांच के लिए टीम गठित': मुर्शिदाबाद हिंसा पर NHRC सदस्य प्रियांक कानूनगो

<https://jantaserishta.com/local/madhya-pradesh/team-formed-for-investigation-nhrc-member-priyank-kanungo-on-murshidabad-violence-3957137>

Rani Sahu16 Apr 2025 8:44 AM

Bhopal भोपाल : एनएचआरसी सदस्य प्रियांक कानूनगो ने कहा है कि मानवाधिकार आयोग को मुर्शिदाबाद में हिंसा के बारे में तीन शिकायतें मिली हैं। 11 अप्रैल को वक्फ (संशोधन) अधिनियम के खिलाफ विरोध प्रदर्शन के दौरान मुर्शिदाबाद में अशांति फैल गई। यह कानून इस क्षेत्र में एक विवादास्पद मुद्दा रहा है। विरोध प्रदर्शन हिंसक हो गया, जिसके परिणामस्वरूप तीन लोगों की मौत हो गई और कई अन्य घायल हो गए, साथ ही व्यापक संपत्ति का नुकसान हुआ।

एनआई से बात करते हुए एनएचआरसी के सदस्य प्रियांक कानूनगो ने कहा, "हमें मुर्शिदाबाद से 3 अलग-अलग शिकायतें मिली हैं। वक्फ संशोधन अधिनियम को लेकर नफरत और हिंसा फैलाने वाली भीड़ ने पिता-पुत्र की हत्या कर दी... हमें यह भी खबर मिली है कि वहां से कई लोग पड़ोसी राज्यों के दूसरे जिलों में भाग रहे हैं और नागरिकों में असुरक्षा की भावना पैदा हो गई है। ऐसे में यह जरूरी हो जाता है कि मानवाधिकार आयोग तत्काल संज्ञान ले। हमने शिकायत के आधार पर संज्ञान लिया है। हमने निर्देश दिया है कि आयोग की एक टीम वहां जाए, स्थिति को देखे और इस संबंध में हमें एक रिपोर्ट सौंपे।"

उन्होंने कहा कि एनएचआरसी को वक्फ संशोधन अधिनियम से जुड़ी हिंसा के बारे में तीन अलग-अलग शिकायतें मिली हैं। शिकायतों के अनुसार, एक पिता और पुत्र की हत्या एक भीड़ ने की जो कथित तौर पर अधिनियम को लेकर नफरत और हिंसा फैला रही थी। उन्होंने आगे कहा, "इसके लिए हमने उन्हें तीन सप्ताह का समय दिया है। यह जरूरी है कि वहां की स्थिति पर सरकार की रिपोर्ट पर भरोसा करने के बजाय हमें उचित जांच के लिए अपनी टीम भेजनी चाहिए।" कानूनगो ने यह भी बताया कि इलाके के कई लोग अब डरे हुए हैं और अपने घरों को छोड़कर पड़ोसी राज्यों के दूसरे जिलों में जा रहे हैं। इस वजह से एनएचआरसी ने अपनी टीम को जांच के लिए भेजने और तीन सप्ताह के भीतर रिपोर्ट देने का फैसला किया है। पश्चिम बंगाल पुलिस ने बताया कि मुर्शिदाबाद हिंसा के सिलसिले में अब तक 150 लोगों को गिरफ्तार किया गया है और मुर्शिदाबाद के समसेरगंज, धुलियान और अन्य प्रभावित इलाकों में पर्याप्त पुलिस बल तैनात किया गया है। (एनआई)

Dainik Bhaskar

राजनीति: मुर्शिदाबाद हिंसा पर प्रियांक कानूनगो बोले, जरूरत पड़ी तो मैं भी जाऊंगा बंगाल

<https://www.bhaskarhindi.com/other/news-1132160>

16 Apr 2025 12:17 AM र

ष्ट्रीय मानवाधिकार आयोग के सदस्य प्रियांक कानूनगो ने मंगलवार को मुर्शिदाबाद हिंसा पर कहा कि वहां से हमें कई शिकायतें मिली हैं। एक पिता पुत्र को भीड़ में शामिल लोगों द्वारा मार दिया गया। उन्होंने कहा कि घटना के दौरान बंगाल की पुलिस मूकदर्शक बनकर देख रही थी। हमने अपनी टीम को निर्देश दिया है कि वह घटना स्थल पर जाए और तीन सप्ताह के भीतर रिपोर्ट सौंपे।

भोपाल, 16 अप्रैल (आईएनएस)। राष्ट्रीय मानवाधिकार आयोग के सदस्य प्रियांक कानूनगो ने मंगलवार को मुर्शिदाबाद हिंसा पर कहा कि वहां से हमें कई शिकायतें मिली हैं। एक पिता पुत्र को भीड़ में शामिल लोगों द्वारा मार दिया गया। उन्होंने कहा कि घटना के दौरान बंगाल की पुलिस मूकदर्शक बनकर देख रही थी। हमने अपनी टीम को निर्देश दिया है कि वह घटना स्थल पर जाए और तीन सप्ताह के भीतर रिपोर्ट सौंपे। प्रियांक कानूनगो ने न्यूज एजेंसी आईएनएस से बातचीत के दौरान कहा कि हमें यह भी शिकायत मिली है कि वहां से कई परिवारों को विस्थापित होना पड़ा रहा है। हमारी टीम मामले की जांच करेगी। अगर आवश्यकता पड़ी तो मैं भी बंगाल जाऊंगा। उन्होंने आगे कहा कि हमारी रिपोर्ट में भी सामने आया है कि पुलिस हिंसा करवा रही है। हाईकोर्ट ने इस मामले में संज्ञान लिया है। बता दें कि पश्चिम बंगाल के मुर्शिदाबाद में भड़की हिंसा के बाद केंद्रीय बलों की तैनाती किए जाने पर बीएसएफ के दक्षिण बंगाल फ्रंटियर के डीआईजी और प्रवक्ता नीलोत्पल कुमार पांडे ने आईएनएस से बातचीत में कहा कि करीब दो कंपनियां मुहैया कराई गईं और जहां भी तनाव और अशांति थी, वहां सुरक्षाकर्मियों को तैनात किया गया है। उन्होंने कहा कि जब हालात बिगड़े तो प्रशासन के अनुरोध पर हमने तुरंत बीएसएफ की तैनाती की, जहां भी संभव था, हमने अपने जवानों को तैनात किया। करीब दो कंपनियां मुहैया कराईं और जहां भी तनाव और अशांति थी, वहां उनकी तैनाती की गई। वक्फ संशोधन कानून के लागू हो जाने के बाद भी देश में इसके विरोध को लेकर बवाल थमने का नाम नहीं ले रहा है। वक्फ संशोधन कानून का तमाम विपक्षी दल विरोध कर रहे हैं। इस कानून के खिलाफ और इसके पक्ष में कई याचिकाएं सुप्रीम कोर्ट में भी डाली गई हैं। इन सबके बीच पश्चिम बंगाल के मुर्शिदाबाद समेत कई जिलों में हिंसात्मक विरोध देखने को मिला। अस्वीकरण: यह न्यूज़ ऑटो फ़ीड्स द्वारा स्वतः प्रकाशित हुई खबर है। इस न्यूज़ में BhaskarHindi.com टीम के द्वारा किसी भी तरह का कोई बदलाव या परिवर्तन (एडिटिंग) नहीं किया गया है।

Tripura Star News

Union Home Minister And Minister Of Cooperation Shri Amit Shah Addresses The All India Forensic Science Summit 2025 Organised By NFSU In New Delhi.

<https://www.tripurastarnews.com/union-home-minister-and-minister-of-cooperation-shri-amit-shah-addresses-the-all-india-forensic-science-summit-2025-organised-by-nfsu-in-new-delhi/>

tripurastarnews30 April 15, 2025 8 min read

New Delhi, Delhi, 15th of April 2025 : Union Home Minister and Minister of Cooperation Shri Amit Shah addressed the All India Forensic Science Summit 2025 organized by the National Forensic Sciences University (NFSU) in New Delhi on Monday (14th April, 2025) as the Chief Guest. The theme of the conference was 'Role of Forensic Science in Effective Implementation of New Criminal Laws and Combating Terrorism'. The conference was attended by many dignitaries including Justice V Ramasubramanian, Chairperson, National Human Rights Commission (NHRC), Attorney General Shri R Venkataramani, Rajya Sabha MP and Chairman, Bar Council of India Shri Manan Kumar Mishra, Union Home Secretary Shri Govind Mohan and Vice Chancellor, NFSU Dr. J. M. Vyas.

Paying tribute to Bharat Ratna Babasaheb Dr Bhimrao Ambedkar on his birth anniversary, Union Home Minister Shri Amit Shah said that Babasaheb worked to finalize the Constitution of India. It was a Herculean task to finalize the Constitution after thousands of hours of intense discussion on every subject, but Babasaheb composed the Constitution by incorporating all aspects keeping in mind the needs of the country and with the idea of maintaining the relevance of the Constitution for many years. Shri Shah said that our Constitution is not just a book. It has a system for the protection of the body, property and honor of every citizen and forensic science is now playing a very useful role in strengthening the criminal justice system associated with the protection of these three.

Shri Amit Shah said that under the leadership of Prime Minister Shri Narendra Modi, we are striving to make the justice system people-centric and scientific. Efforts are also being made to ensure that those seeking justice get justice on time and also have the satisfaction of getting justice. Through this, our aim is to create a safe, capable and competent India. Union Home Minister said that to strengthen the criminal justice system, the Government of India has brought three new criminal laws in the form of Bharatiya Nyaya Sanhita (BNS), Bharatiya Nagarik Suraksha Sanhita (BNSS) and Bharatiya Sakshya Adhiniyam (BSA).

Union Home Minister said that forensics is not a new idea in our country. Its detailed description is found in Charak Samhita, Sushruta Samhita and Kautilya's Arthashastra. Acharya Kautilya has guided the world in detail on topics like toxicology, identification of poison, body language of suspects, and identification of accused on the basis of speech.

Shri Amit Shah said that without forensic science, it is not possible to deliver timely justice and increase the rate of conviction. He said that the entire scenario of crime has changed today. Now criminals use different means of technology, information and communication, due to which crime has now become borderless. Earlier, crime used to happen in a small part of a district, state or country, but now crime has become borderless. Modern crimes now transcend city, state, national, and even international boundaries. In such a situation, the importance of forensic science has increased a lot. Shri Shah said that when PM Modi was the Chief Minister of Gujarat and he was the Home Minister, the seed of Gujarat Forensic Sciences University, planted by Shri Narendra Modi in 2009, has now grown into a banyan tree in the form of the National Forensic Sciences University — the first university of its kind in the world. He said that it is a matter of joy for him that when the National Forensic Sciences University was established on 1 October 2020, Shri Narendra Modi was the Prime Minister and he was the Home Minister of the country.

Union Home Minister said that PM Modi's visionary leadership has brought significant transformation to the country's criminal justice system. He emphasized that a system has been established where neither the accused nor the complainant is subjected to injustice. To ensure this balance, integrating forensic science into the criminal justice process is essential. Shri Shah highlighted that the steps taken in 2009 and 2020 to establish the Forensic Science University are not only producing skilled professionals but also paving the way for research across various fields. He noted that the university has become a trusted institution for forensic analysis in complex cases and has also evolved into a hub for equipping the country's forensic laboratories with modern technology. He further added that the university offers a wide range of programs, including degree, diploma, PhD, and research courses. Additionally, it has developed and adopted numerous indigenous technologies and has created toolkits to supply these innovations to police forces across the nation.

Shri Amit Shah underlined that following the directive of Prime Minister Shri Narendra Modi to get rid the country of colonial-era laws, work on finalizing new criminal laws was carried out between 2019 and 2024. He noted that extensive discussions during this period revealed the extent to which the outdated laws were harming India's criminal justice system. He emphasized that if laws are not updated in accordance with changing times, they become obsolete and irrelevant. He added that the original intent of the old criminal laws was not to deliver justice to Indian citizens but to uphold British rule. In contrast, the three new criminal laws introduced under PM Modi's leadership have been crafted by Indians, for the protection and justice of Indian citizens. Shri Shah said that this represents the most significant legal reform of the 21st century. He further explained that the new laws provide a legal foundation for the use of modern technology and have been designed with a forward-looking approach — incorporating not only current technologies but also anticipating technological developments for the next 100 years.

Union Home Minister said that the new laws have formally defined e-documents and e-summons. He explained that the method of technology used is irrelevant as long as the law recognizes e-documents, and similarly, once people accept e-summons, the mode of delivery no longer matters. He emphasized that technology has been integrated at every stage of the criminal justice process — from the crime scene to investigation, and through to the trial. Forensic investigation has been made mandatory for all crimes that carry a punishment of more than seven years. He expressed confidence that these changes will lead to India achieving the highest conviction rate in the world in the coming decade.

Shri Amit Shah said that the conviction rate in the country is currently stands at 54 per cent. He said that terrorism has been defined in the new laws. Voice logs and digital voice mail have also been given a place. Arrangements have also been made in BNSS to give legal basis to audio, video recordings, videography of forensic evidence and digital records in interrogation. Arrangements have been made to ensure justice within the stipulated period by setting time limits for the police, prosecution and judicial system. He said that its results have also started coming. In some cases, the rapist was convicted in 23 days and within 100 days the triple murder case was solved and the culprit was punished. Union Home Minister said that this was possible because technical evidence was recognized in the trial. He said that efforts have also been made to digitize the digital system of the entire country.

Union Home Minister and Minister of Cooperation said that today 100 per cent police stations in the country have been computerized through Crime and Criminal Tracking Network and System (CCTNS). About 14 crore 19 lakh FIRs and their related documents have been made available online along with legacy data. 22 thousand courts have been equipped with the e-court facilities. Data of 2 crore 19 lakh is available through e-prison. Prosecution data of 1 crore 93 lakh cases is available through e-prosecution. 39 lakh forensic evidences are available online through e-forensics. He said that 16 lakh alerts have been generated from this. Fingerprints of 1 crore 53 lakh accused are available in the National Automated Fingerprint Identification System (NAFIS). These fingerprints have been shared with every police station. National Database of Human Trafficking Offender is also available. Shri Shah added that this data is separate right now, but in the next few years, the Home Ministry will hand over this data to the investigating teams using Artificial Intelligence. He said that then it will become very easy to formulate a strategy to prevent crime and it will also be very beneficial in controlling crime.

Union Home Minister said that due to the farsightedness of PM Modi, we had established the National Forensic Sciences University in the year 2020 itself, while three new criminal laws came into force in 2024. He said that seven campuses of the National Forensic Sciences University have been established in different states of the country. 9 more campuses will be established in the next 6 months. Apart from these, the establishment of 10 more campuses is proposed. Shri Shah said that there will be no state in the country where there is no campus of National Forensic Sciences University. We will work to make each campus the best unit in the world by giving it one subject. The students of the

university will be helped in research and development so that they achieve heights in research and make the campus the best in the allotted subject. Home Minister said that after its completion, every year 36 thousand diploma and degree holder youth will pass out from these campuses and strengthen our criminal justice system.

Shri Amit Shah said that there is a need for 30,000 trained professionals to visit every crime scene where the punishment is more than seven years. He noted that each year, around 36,000 students will graduate from the National Forensic Sciences University, many of whom will go on to work in private forensic laboratories as well. He further mentioned that the Ministry of Home Affairs (MHA) is working on an agreement between private and government Forensic Science Laboratories (FSLs), allowing certain samples received by government FSLs to also be analyzed by private labs. He added that NFSU is advancing into several emerging fields, including drone forensics, smart city forensics, marine forensics, and corporate forensics. Shri Shah also highlighted the growing international presence of NFSU, stating that around 240 foreign students are currently enrolled, and that the university will continue to expand globally in the coming years.

Union Home Minister emphasized the need to categorize offenders into habitual criminals, those driven to crime by circumstances, and those who committed crimes out of necessity. He stressed the importance of providing psychological counseling to such individuals within jails, with the goal of encouraging them to become responsible citizens. He expressed confidence that, under the leadership of Prime Minister Modi, India will be able to develop a robust forensic science-based system for prisoner rehabilitation within the next couple of years. Shri Shah also said that a Modus Operandi Bureau has been established, which will play a vital role in controlling crime by analyzing criminal behavior patterns.

Shri Amit Shah acknowledged that the country faces numerous challenges, many of which can be addressed through the effective use of forensic science. He called for close collaboration between the Ministry of Home Affairs and the Forensic Sciences University to work toward building a crime-free society through scientific solutions. Union Home Minister said that, during the conference, young individuals were recognized for their outstanding performance in the hackathon and their efforts to promote the use of the Hindi language.

Social News XYZ

Forensic science key to timely justice, conviction: HM Amit Shah

<https://www.socialnews.xyz/2025/04/14/forensic-science-key-to-timely-justice-conviction-hm-amit-shah/>

Posted By: Gopi April 14, 2025

New Delhi, April 14 (SocialNews.XYZ) Union Home Minister Amit Shah said on Monday that modern crimes now transcend city, state and even national boundaries, increasing the importance of forensic science in delivering timely justice and convicting criminals.

Addressing the All India Forensic Science Summit 2025, organised by the National Forensic Sciences University (NFSU), HM Shah said integrating forensic science into the criminal justice process is essential to create a balanced system wherein neither the accused nor the complainant is subjected to injustice.

Highlighting the reform brought about in the criminal justice system under Prime Minister Narendra Modi, HM Shah said technology has been integrated at every stage -- from the crime scene to investigation, and through to the trial.

He said forensic investigation has been made mandatory for all crimes that carry a punishment of more than seven years, expressing confidence that these changes will lead to India achieving the highest conviction rate in the world in the coming decade.

The conference themed 'Role of Forensic Science in Effective Implementation of New Criminal Laws and Combating Terrorism' offered a platform to experts to discuss development and adoption of indigenous technologies and creation of toolkits for police forces.

HM Shah said the seed of Gujarat Forensic Sciences University was sown in 2009 when PM Modi was the Chief Minister of Gujarat, and he held the Home portfolio.

The sapling has now grown into a banyan tree in the form of the National Forensic Sciences University — the first of its kind in the world – which came into being in 2020, he said.

The conference was attended by Justice V. Ramasubramanian, Chairperson, National Human Rights Commission (NHRC), Attorney General R. Venkataramani, Rajya Sabha MP and Chairman, Bar Council of India Manan Kumar Mishra, Union Home Secretary Govind Mohan and Vice Chancellor, NFSU Dr. J. M. Vyas.

HM Shah said that to strengthen the criminal justice system, the Government has brought three new criminal laws in the form of Bharatiya Nyaya Sanhita (BNS), Bharatiya Nagarik Suraksha Sanhita (BNSS) and Bharatiya Sakshya Adhinyam (BSA).

“Under the leadership of PM Modi, we are striving to make the justice system people-centric and scientific,” he said. (Source: IANS)

United News of India

SC slams UP Govt over child trafficking; Orders Fast-Track trials across India

<https://www.uniindia.com/sc-slams-up-govt-over-child-trafficking-orders-fast-track-trials-across-india/india/news/3439323.html>

India Posted at: Apr 15 2025 1:12PM

New Delhi, Apr 15 (UNI) While criticising the Uttar Pradesh government's handling of child trafficking cases, the Supreme Court on Tuesday laid down stringent guidelines for the prevention and expedited trial of such offences across the country.

A bench comprising Justice J.B. Pardiwala and Justice R. Mahadevan directed that all High Courts call for the status of pending child trafficking cases from trial courts and issue directions to ensure that trials are concluded within six months.

The top court also mandated that such cases be heard on a day-to-day basis to prevent delays in justice.

The court's strong observations came while hearing a case involving a trafficked newborn who was allegedly sold to a couple in Uttar Pradesh for Rs 4 lakh. The couple reportedly desired a male child and knowingly accepted the stolen baby.

While cancelling the anticipatory bail granted to the accused, the Supreme Court criticized the Allahabad High Court and the Uttar Pradesh police for their lax approach.

"This is a case of cancellation of anticipatory bail, but we delved into the larger issue of child trafficking," Justice Pardiwala remarked. Referring to a 2023 study entrusted by the NHRC to the Bhartiya Institute of Development, he added, "A detailed report was submitted with several recommendations, which we have incorporated into our judgment."

He further noted, "We were about to conclude the judgment when a Newspaper (The Times of India) published a report titled 'Stolen at birth and sold for lakhs'. We have reproduced the entire article in our verdict." The bench was particularly critical of how the High Court dealt with the bail applications. "The High Court dealt with the matter callously, leading to many accused absconding.

These individuals pose a serious threat to society," said Justice Pardiwala, adding that at the very least, the High Court should have imposed a condition requiring the accused to report to the police weekly. Expressing his disappointment with the state's inaction, Justice Pardiwala remarked, "We are thoroughly disappointed with how the State of Uttar Pradesh handled this. There was no appeal, and the seriousness of the issue was not reflected in the actions of the authorities. The accused clearly knew the baby was stolen and still paid Rs 4 lakh to obtain him."

The court's directions and remarks are expected to trigger a nationwide overhaul of how child trafficking cases are handled, both in terms of investigation and judicial proceedings.

Jubilee Post

सुप्रीम कोर्ट सख्त, यूपी सरकार की लापरवाही पर जताई नाराजगी, जानें मामला

<https://www.jubileepost.in/supreme-court-strict-expressed-displeasure-over-up-governments/>

April 15, 2025- 12:56 PM

जुबिली न्यूज डेस्क

सुप्रीम कोर्ट ने बच्चों की तस्करी के मामलों को लेकर उत्तर प्रदेश सरकार की कार्यशैली पर कड़ी नाराजगी जताई है। कोर्ट ने मंगलवार को सुनवाई के दौरान बाल तस्करी से जुड़े मामलों को गंभीर मानते हुए सभी राज्यों के लिए विस्तृत दिशा-निर्देश जारी किए।

जस्टिस जेबी पारदीवाला और जस्टिस आर. महादेवन की पीठ ने स्पष्ट कहा कि बाल तस्करी जैसे जघन्य अपराध पर किसी तरह की लापरवाही अवमानना मानी जाएगी। कोर्ट ने सभी राज्य सरकारों को निर्देश दिया कि वे भारतीय संस्थान द्वारा प्रस्तुत की गई रिपोर्ट का अध्ययन करें और उसकी सिफारिशों को जल्द से जल्द लागू करें।

सुप्रीम कोर्ट के अहम निर्देश:

सभी हाई कोर्ट यह सुनिश्चित करें कि उनके यहां लंबित बाल तस्करी से जुड़े मामलों की समीक्षा हो।

इन मामलों में 6 महीने के भीतर सुनवाई पूरी की जाए और रोजाना सुनवाई की जाए।

यदि किसी अस्पताल से नवजात शिशु की तस्करी होती है, तो सबसे पहला कदम अस्पताल का लाइसेंस निलंबित करना होगा।

माता-पिता को सतर्क रहने की सलाह दी गई — क्योंकि जब बच्चा मरता है, तो वह ईश्वर के पास होता है, लेकिन जब तस्करी हो जाती है, तो वह अपराधियों की दया पर होता है।

यूपी में बच्चों की तस्करी: सुप्रीम कोर्ट ने जताई कड़ी नाराजगी

सुनवाई के दौरान उत्तर प्रदेश सरकार की भूमिका पर कोर्ट ने सख्त रुख अपनाया। कोर्ट ने कहा:

जस्टिस पारदीवाला ने कहा कि यह मामला सिर्फ अग्रिम जमानत का नहीं, बल्कि बाल तस्करी जैसे गंभीर अपराध से जुड़ा है। कोर्ट ने कहा कि अगर किसी को बेटा चाहिए, तो वह चोरी या तस्करी किए गए बच्चे को नहीं खरीद सकता।

NHRC रिपोर्ट बनी आधार

सुप्रीम कोर्ट ने बताया कि वर्ष 2023 में राष्ट्रीय मानवाधिकार आयोग (NHRC) ने भारतीय विकास संस्थान को देश में बाल तस्करी पर विस्तृत अध्ययन का काम सौंपा था। इस रिपोर्ट के आधार पर ही कोर्ट ने यह आदेश जारी किया।

कोर्ट ने कहा कि इन सिफारिशों को अब न्यायिक आदेश का हिस्सा बना दिया गया है, और सभी राज्य सरकारों को इन्हें तत्काल प्रभाव से लागू करना होगा।

अगली सुनवाई की तारीख

सुप्रीम कोर्ट ने 21 अप्रैल 2025 को सुनवाई के लिए इस मामले को फिर से सूचीबद्ध किया है। साथ ही, दिल्ली के अंदर और बाहर सक्रिय बाल तस्करी गिरोहों पर कार्रवाई की स्थिति पर भी रिपोर्ट मांगी है।

Deccan Herald

Judicial enquiry ordered into custodial death of man in Rajasthan's Jhunjhunu

Superintendent of Police Sharad Chowdhary said that talks are going on with the family.

<https://www.deccanherald.com/india/rajasthan/judicial-enquiry-ordered-into-custodial-death-of-man-in-rajasthans-jhunjhunu-3494490>

PTI Last Updated : 15 April 2025, 15:34 IST

Jaipur, Apr 15 (PTI) A judicial enquiry has been ordered into the death of a man in police custody at Jhunjhunu's Khetri station two days ago, an official said on Tuesday. Meanwhile, the dharna being carried out by the man's family members and relatives entered the second day on Tuesday. Pappu Ram Meena (28), who was detained for questioning in a case of theft involving sacks of cluster beans on Sunday, had died at the station that night. Meena's family alleged that he was beaten up, which caused his death. Members of the deceased man's family and community had staged a dharna outside the Khetri police station on Monday, demanding registration of an FIR and arrest of the guilty police officers, as well as compensation for the death.

Superintendent of Police Sharad Chowdhary said that talks are going on with the family. "A judicial inquiry has been ordered as per the National Human Rights Commission guidelines. Along with this, I am getting a separate inquiry conducted by the Additional Superintendent of Police to know what happened at the station that day," he said. Chowdhary said action will be taken against those found guilty. He said the entire staff of Khetri police station has been shunted to the police line on Monday. A post-mortem could not be conducted due to protest from the deceased's family members and the judicial inquiry will begin with the post-mortem process, he said. "Talks with Meena's family members are going on. I am hopeful that the deadlock will end soon," SP Chowdhary said.

Devdiscourse

Custody Death Sparks Demand for Justice in Rajasthan

The family of Pappu Ram Meena, who died in police custody at the Khetri police station in Jhunjhunu, is protesting for the arrest of the responsible officers and seeking compensation. Allegations of police brutality have surfaced, and a judicial inquiry is underway to ascertain the cause of death.

<https://www.devdiscourse.com/article/law-order/3346418-custody-death-sparks-demand-for-justice-in-rajasthan>

Devdiscourse News Desk | Jaipur | Updated: 15-04-2025 15:18 IST | Created: 15-04-2025 14:44 IST

A protest erupted outside Jhunjhunu's Khetri police station as family members of Pappu Ram Meena, who died in custody, demanded justice and accountability. Allegations of police brutality leading to Meena's death have fueled tensions.

Superintendent of Police Sharad Chowdhary stated that an official judicial inquiry will be conducted as per the National Human Rights Commission guidelines, alongside an internal investigation by the Additional Superintendent of Police. Authorities have pledged swift action against those responsible.

The post-mortem remains pending due to reluctance from the family, who are calling for firmer action against officers involved. Ongoing negotiations with Meena's kin aim to resolve the standoff.

(With inputs from agencies.)

Dvdiscourse

Judicial Inquiry Launched Amidst Custodial Death Protests at Khetri

A judicial enquiry is underway into the death of Pappu Ram Meena, who died in police custody at Khetri station. Protests by his family continue, demanding justice and compensation. Authorities are conducting separate inquiries, and the entire station staff has been reassigned pending investigations.

<https://www.devdiscourse.com/article/law-order/3346474-judicial-inquiry-launched-amidst-custodial-death-protests-at-khetri>

Devdiscourse News Desk | Jaipur | Updated: 15-04-2025 15:21 IST | Created: 15-04-2025 15:21 IST

A judicial enquiry has been ordered following the death of Pappu Ram Meena at Khetri police station, Jhunjhunu, raising questions about police conduct. The 28-year-old, detained in a theft case, died on Sunday night, sparking allegations of custodial violence by his family.

Family members and the community have staged protests outside the station for two consecutive days, demanding the registration of an FIR, arrests of involved officers, and compensation for Meena's death. In response, the police department has initiated separate investigations, reshuffling the entire staff pending the outcome.

Superintendent of Police Sharad Chowdhary has assured that a judicial inquiry will follow National Human Rights Commission guidelines. The inquiry, initially stalled by protests, will commence alongside the post-mortem. Chowdhary remains hopeful for a resolution as dialogues with Meena's family continue.

(With inputs from agencies.)

The Week

Family members of man who died in police custody in Khetri continues dharna

<https://www.theweek.in/wire-updates/national/2025/04/15/des15-rj-custody-death-dharna.html>

PTI Updated: April 15, 2025 14:53 IST

Jaipur, Apr 15 (PTI) The kin of a man, who died in custody at Jhunjhunu's Khetri police station, continued their dharna on Tuesday demanding arrest of the guilty officers and compensation for his death.

Pappu Ram Meena (28), who was detained for questioning in a case of theft involving sacks of cluster beans on Sunday, had died at the station that night. Meena's family alleged that he was beaten up, which caused his death.

Members of the deceased man's family and community started a dharna outside the Khetri police station on Monday, demanding registration of an FIR and arrest of the guilty police officers.

Superintendent of Police Sharad Chowdhary said that talks are going on with the family.

"A judicial inquiry has been ordered as per the National Human Rights Commission guidelines. Along with this, I am getting a separate inquiry conducted by the Additional Superintendent of Police to know what happened at the station that day," he said.

Chowdhary said action will be taken against those found guilty.

He said the entire staff of Khetri police station has been shunted to the police line on Monday.

A post-mortem could not be conducted due to protest from the deceased's family members and the judicial inquiry will begin with the post-mortem process, he said.

"Talks with Meena's family members are going on. I am hopeful that the deadlock will end soon," SP Chowdhary said.

(This story has not been edited by THE WEEK and is auto-generated from PTI)

The Print Hindi

राजस्थान : हिरासत में युवक की मौत के मामले में परिजनों का धरना जारी

<https://hindi.theprint.in/india/rajasthan-family-members-continue-to-protest-in-case-of-death-of-youth-in-custody/806713/>

भाषा | 15 April, 2025 02:04 pm IST

जयपुर, 15 अप्रैल (भाषा) झुंझुनूं के खेतड़ी थाने में कथित तौर पर हिरासत में युवक की मौत के मामले में परिजनों और रिश्तेदारों ने अपना धरना मंगलवार को भी जारी रखा।

जिला पुलिस अधीक्षक शरद चौधरी ने बताया कि परिजनों से बातचीत चल रही है।

उन्होंने बताया कि मामले में राष्ट्रीय मानवाधिकार आयोग के दिशा-निर्देशों के अनुसार न्यायिक जांच के आदेश दिए गए हैं और थाने में क्या हुआ, इसका पता लगाने के लिए अतिरिक्त पुलिस अधीक्षक से अलग से जांच कराई जा रही है। उन्होंने बताया कि दोषी पाए जाने वालों के खिलाफ कार्रवाई की जाएगी।

उल्लेखनीय है कि 28 वर्षीय पप्पू राम मीणा को रविवार को चोरी के एक मामले में पूछताछ के लिए हिरासत में लिया गया था और रात में उसकी मौत हो गई। पुलिस अधीक्षक ने इस मामले में कार्रवाई करते हुए खेतड़ी थाने के पूरे स्टाफ को सोमवार को हटाकर लाइन हाजिर कर दिया।

पीड़ित परिवार के सदस्य व समुदाय के अन्य लोग थाने के बाहर धरने पर बैठे हैं। उन्होंने दोषी पुलिस अधिकारियों की गिरफ्तारी और पीड़ित परिवार को मुआवजे की मांग की है।

पुलिस अधीक्षक ने कहा कि शव का पोस्टमार्टम नहीं हो सका है और न्यायिक जांच के बाद पोस्टमार्टम की प्रक्रिया आगे बढ़ेगी।

उन्होंने कहा, 'परिजनों से बातचीत चल रही है और मुझे उम्मीद है कि गतिरोध जल्द ही खत्म हो जाएगा।'

उन्होंने कहा, 'एनएचआरसी के दिशा-निर्देशों के अनुसार न्यायिक जांच के आदेश दे दिए गए हैं। इसके साथ ही अतिरिक्त पुलिस अधीक्षक से अलग से जांच करवाई जा रही है।'

भाषा पृथ्वी

मनीषा

मनीषा

यह खबर 'भाषा' न्यूज़ एजेंसी से 'ऑटो-फीड' द्वारा ली गई है. इसके कंटेंट के लिए दिप्रिंट जिम्मेदार नहीं है.

The Hindu

Maharashtra Cabinet approves compensation policy for custodial deaths

The weekly Cabinet meeting, chaired by Chief Minister Devendra Fadnavis, also cleared five other proposals across departments

<https://www.thehindu.com/news/national/maharashtra/maharashtra-cabinet-approves-compensation-policy-for-custodial-deaths/article69452622.ece>

Updated - April 15, 2025 08:20 pm IST - Mumbai

Abhinay Deshpande

Maharashtra Cabinet on Tuesday (April 15, 2025) approved a comprehensive compensation policy for custodial deaths across prisons in the State. The move comes in line with the recommendations of the National Human Rights Commission (NHRC) and aims to provide financial support to the families of inmates who die due to unnatural causes while in custody.

Under the new policy, a compensation of ₹5 lakh will be granted to the legal heirs of prisoners who die due to accidents during prison work, negligence by medical staff, assaults by prison officials, or violence involving fellow inmates — if a subsequent inquiry confirms administrative negligence. In cases of suicide in custody, families will receive ₹1 lakh as compensation.

However, the policy will not apply in cases where death occurs due to natural causes such as aging, long-term illness, escape attempts, or lack of treatment when already on bail. In instances of death due to natural calamities, compensation will be provided as per existing government norms.

To process compensation claims, the concerned prison superintendent must submit a detailed report including a preliminary inquiry, postmortem report, panchnama, medical records, and investigation reports by judicial or district officials to the regional prison authorities. After a thorough review, the proposal will be sent to the Additional Director General of Police (Prisons) for final recommendation and disbursement. The government also clarified that action will be taken against officials found responsible for such deaths.

The weekly Cabinet meeting, chaired by Chief Minister Devendra Fadnavis, also cleared five other proposals across departments.

It approved the establishment of a Junior Civil Court and First-Class Judicial Magistrate Court at Chikhholi-Ambarnath in Thane district to ease the burden on the Ulhasnagar court. The new court will take on a total of 15,569 cases, including 14,134 criminal and 1,435 civil cases.

Further, to streamline administration of municipal properties, the Cabinet approved a proposal to issue a notification standardising lease norms across municipal corporations, councils, and industrial townships. Under the revised policy, lease rates for residential,

educational, charitable, and public use properties will be at least 0.5% of the current market value, while commercial and industrial properties will have a minimum rate of 0.7%.

Amnesty scheme for property tax defaulters

In an attempt to boost municipal revenue and reduce arrears, the Cabinet approved an amnesty scheme that will waive penalties on overdue property tax payments in municipal councils, nagar panchayats, and industrial townships. Currently, a 2% monthly penalty often results in dues exceeding the original tax amount, discouraging payment.

The Cabinet has also approved necessary amendments to legalise the penalty waiver under the existing municipal laws.

Devdiscourse

Maharashtra's New Compensation Policy for Inmate Deaths

The Maharashtra government has approved a policy offering up to Rs 5 lakh compensation to families of inmates who die from unnatural causes while in custody. This decision follows NHRC guidelines and specifies different compensation amounts for causes like medical negligence or suicide, excluding deaths from certain conditions.

<https://www.devdiscourse.com/article/law-order/3346794-maharashtras-new-compensation-policy-for-inmate-deaths>

Devdiscourse News Desk | Mumbai | Updated: 15-04-2025 18:16 IST | Created: 15-04-2025 18:16 IST

The Maharashtra government has introduced a policy offering compensation to families of inmates who die due to unnatural causes while in custody. The state will provide Rs 5 lakh to the next of kin if an inmate's death is linked to incidents such as medical negligence or assault.

In contrast, cases of suicide by inmates result in a lower compensation of Rs 1 lakh. This initiative follows directives issued by the National Human Rights Commission, underscoring the state's commitment to safeguard prisoner welfare until judicial approval.

Notably, the policy excludes deaths from natural causes like old age or prolonged illness. Detailed investigations will guide the compensation process, and responsible officials may face action for negligence.

(With inputs from agencies.)

The Indian Express

Maharashtra Cabinet clears proposal: Kin of prisoners who die in jail to get compensation

Rs 5 lakh for kin of inmates who die of unnatural causes, Rs 1 lakh for kin of inmates who die by suicide

<https://indianexpress.com/article/cities/mumbai/maharashtra-cabinet-clears-proposal-kin-of-prisoners-who-die-in-jail-to-get-compensation-9946196/>

By: Express News Service

Mumbai | April 15, 2025 22:47 IST

4 min read

The Maharashtra Cabinet on Tuesday cleared a proposal to compensate families of prisoners who die in jail. The state government will provide a compensation of Rs 5 lakh to the next of kin of a jail inmate who dies of unnatural causes in custody.

In case an inmate dies by suicide in custody, his or her family will get a financial assistance of Rs 1 lakh, as per the policy. The decision on compensation was taken on the basis of a long-standing directive issued by the National Human Rights Commission (NHRC) way back in 2014.

A compensation of Rs 5 lakh will be given if the death of an inmate is caused in an accident, medical negligence, assault by jail officials or fight between prisoners. "If the jail administration's negligence is proved in such cases, the kin of the deceased inmate will be given Rs 5 lakh as compensation. If an inmate dies by suicide, the kin of deceased will get Rs 1 lakh," a statement from the Chief Minister's Office (CMO) said.

The alleged suicide of an undertrial prisoner, accused in the sexual assault and murder of a minor girl in Kalyan East in Taloja Jail on Sunday, has once again put the spotlight on Maharashtra's prison system, where over 70 inmates have died in the past 13 years.

The Indian Express on April 13 reported that, between 2010 and 2022, 129 prisoners in Maharashtra died from unnatural causes, of which 54 per cent or 70 were recorded as suicides. Nearly 35 per cent of these suicides took place in three years between 2020 and 2022, pointing to a trend that continues to worsen despite repeated warnings and recommendations.

In 2014, alarmed by the growing number of suicides in Indian prisons, the National Human Rights Commission (NHRC) commissioned a comprehensive study to examine the underlying causes of suicides in prisons.

The report — 'Suicide in Prison: Prevention Strategy and Implication from Human Rights and Legal Points of View' — identified two principal factors driving prison suicides: a

custodial environment that fosters suicidal tendencies, and personal crises faced by inmates.

“From the inmate’s perspective, certain features of the jail environment enhance suicidal behaviour — fear of the unknown, distrust of an authoritarian system, lack of control over one’s future, isolation from family and loved ones, the stigma of incarceration, and the overall dehumanising nature of prison life,” the NHRC noted in its findings.

In response, the commission outlined a series of recommendations aimed at suicide prevention in prisons, focusing on mental health support, structural reforms, and improved inmate monitoring.

The advisory flagged the high number of unnatural deaths in Indian jails, stating that 80 per cent of these fatalities were suicides, with hanging remaining the most common method.

However, with little visible improvement over the years, the NHRC issued a fresh 11-point advisory in June 2023, acknowledging that “the incidence of suicides in prisons has not come down”.

The 2023 advisory proposed a detailed 11-point action plan. Among its key recommendations was the suggestion to increase prison staff, particularly welfare officers, psychologists, medical personnel, and probation officers. Introduction of mental health literacy training for prison staff, creation of suicide prevention units including inmates trained to provide psychological first aid, buddy systems and CCTV surveillance for high-risk prisoners, CPR and first-aid training for selected prisoners to respond to suicide attempts and strengthening family visitation systems to provide emotional support to inmates were among the other recommendations.

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<https://hindi.latestly.com/agency-news/the-family-of-the-prisoner-who-lost-his-life-due-to-unnatural-reasons-in-custody-in-maharashtra-will-get-compensation-r-2578676.html>

एजेंसी न्यूज़ Bhasha| Apr 15, 2025 08:42 PM IST

मुंबई, 15 अप्रैल महाराष्ट्र सरकार हिरासत के दौरान अप्राकृतिक कारणों से जान गंवाने वाले कैदी के परिजन को पांच लाख रुपये का मुआवजा देगी।

महाराष्ट्र मंत्रिमंडल ने मंगलवार को अपनी एक बैठक में इस संबंध में एक नीति को मंजूरी दी।

इस नीति के तहत यदि कोई कैदी हिरासत में आत्महत्या कर लेता है तो उसके परिवार को एक लाख रुपये की वित्तीय सहायता मिलेगी।

राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) के निर्देश के आधार पर मुआवजा नीति पर निर्णय लिया गया। यदि किसी कैदी की मृत्यु दुर्घटना, चिकित्सा लापरवाही, जेल अधिकारियों के हमले या कैदियों के बीच लड़ाई के कारण हुई हो तो उसके परिवार को पांच लाख रुपये का मुआवजा दिया जाएगा।

मुख्यमंत्री कार्यालय (सीएमओ) की ओर से जारी एक बयान में कहा गया है, “अगर ऐसे मामलों में जेल प्रशासन की लापरवाही साबित होती है तो मृतक कैदी के परिजनों को मुआवजे के तौर पर पांच लाख रुपये दिए जाएंगे। अगर कोई कैदी आत्महत्या करता है तो उसके परिजनों को एक लाख रुपये मिलेंगे।” बयान में कहा गया है कि लेकिन, यदि किसी कैदी की मृत्यु वृद्धावस्था से संबंधित बीमारियों, लंबी बीमारी, हिरासत से भागने की कोशिश करते समय दुर्घटनावश, जमानत पर बाहर रहने या किसी बीमारी का उपचार कराने से इनकार करने के कारण होती है तो प्रभावित परिवार को कोई मुआवजा नहीं दिया जाएगा।

बयान में कहा गया है, “यह नीति राज्य की सभी जेलों पर लागू होगी। मुआवजा देने के लिए जेल अधीक्षक को प्रारंभिक जांच, पोस्टमार्टम, पंचनामा (मृत्यु से जुड़ी परिस्थितियों का विवरण), न्यायिक और मजिस्ट्रेट जांच एवं अन्य दस्तावेजों से संबंधित रिपोर्ट क्षेत्रीय प्रमुख को सौंपनी होगी।”

उसमें कहा गया है, “क्षेत्रीय प्रमुख एक विस्तृत जांच करेंगे और पुणे में अतिरिक्त महानिदेशक/महानिरीक्षक (जेल और सुधार सेवाएं) को अंतिम प्रस्ताव (भुगतान के लिए) सौंपेंगे। सरकार उनकी सिफारिशों के आधार पर (मुआवजे पर) निर्णय लेगी और दोषी पाए गए अधिकारियों (लापरवाही या प्रशासनिक चूक) के खिलाफ भी कार्रवाई करेगी।”

(यह सिंडिकेटेड न्यूज़ फीड से अनएडिटेड और ऑटो-जेनरेटेड स्टोरी है, ऐसी संभावना है कि लेटेस्टली स्टाफ द्वारा इसमें कोई बदलाव या एडिट नहीं किया गया है)

Hindustan

हिंसा में संभल के एसपी को एनएचआरसी का नोटिस

<https://www.livehindustan.com/uttar-pradesh/rampur/story-nhrc-issues-notice-to-sp-in-sambhal-violence-case-amid-serious-allegations-201744755685715.html>

16 अप्रैल 2025

Rampur News - राष्ट्रीय मानवाधिकार आयोग ने संभल में हुई हिंसा के मामले में एसपी को नोटिस जारी किया है। डीके फाउंडेशन ने पुलिस-प्रशासन पर गंभीर आरोप लगाए हैं। शिकायत में कहा गया है कि पुलिस केवल मुस्लिम पक्ष के...

रामपुर। संभल में हुई हिंसा के मामले में राष्ट्रीय मानवाधिकार आयोग ने वहां के एसपी को नोटिस जारी कर चार सप्ताह में अब तक की कार्रवाई से अवगत कराने को कहा है। आयोग ने यह कार्रवाई डीके फाउंडेशन ऑफ फ्रीडम एंड जस्टिस की शिकायत पर की है। जिसमें पुलिस-प्रशासन पर गंभीर आरोप लगाए गए हैं। डीके फाउंडेशन ऑफ फ्रीडम एंड जस्टिस के संस्थापक एवं डायरेक्टर दानिश खां के अनुसार संभल में हुई हिंसा का डीके फाउंडेशन ऑफ फ्रीडम एंड जस्टिस ने स्वतः संज्ञान लेते हुए एनएचआरसी में शिकायत दर्ज करायी थी। राष्ट्रीय मानवाधिकार आयोग के अध्यक्ष को भेजी शिकायत में कहा गया था कि हजारों साल पुरानी किसी मस्जिद को मंदिर बता कोर्ट में याचिका डालाना और फिर कोर्ट द्वारा तुरंत सर्वे का आदेश कराकर सर्वे टीम को अंधेरे में ही मस्जिद में भेज सर्वे शुरू करना, कहां तक न्यायोचित है। उन्होंने आरोप लगाया था कि संभल में हिंसा के दौरान पुलिस प्रशासन द्वारा केवल मुस्लिम पक्ष के विरुद्ध कार्रवाई को अंजाम दिया जा रहा है। उन्होंने जांचकर कार्रवाई की मांग की थी। जिस पर आयोग ने एसपी संभल कृष्ण कुमार बिश्रोई को नोटिस जारी किया है। जिसमें चार सप्ताह में संबंधित प्रकरण में पुलिस ने अब तक क्या कार्रवाई की है, विस्तृत रिपोर्ट तलब की है।